

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

EXECUTION APPLICATION NO. 41 OF 2023

IN

ORIGINAL APPLICATION NO. 94 OF 2021

[EARLIER M.A. NO. 16 OF 2023]

IN THE MATTER OF:

Haider Ali

... Applicant

Versus

Union of India & Ors.

... Respondents

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Filed By:-

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NEW DELHI

DATE: 17.02.2024

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI**EXECUTION APPLICATION NO. 41 OF 2023****IN****ORIGINAL APPLICATION NO. 94 OF 2021****[EARLIER M.A. NO. 16 OF 2023]****IN THE MATTER OF:**

Haider Ali

... Applicant**Versus**

Union of India & Ors.

... Respondents**REPLY ON BEHALF OF RESPONDENT NO. 19 – CRICKET CLUB OF INDIA LIMITED [BRABOURNE STADIUM]**

1. The instant Reply is being filed on behalf of Respondent No.19 – Cricket Club of India Limited [“CCI”] pursuant to the Order dated 07.12.2023 passed by this Hon’ble Tribunal in the captioned Execution Petition whereby *inter alia* Brabourne Stadium through CCI has been impleaded as a party Respondent with a direction to file its response.
2. The Order dated 07.12.2023 came to be passed by this Hon’ble Tribunal in the captioned Execution Petition filed by the Applicant – Haider Ali [“**Applicant**”] alleging non – compliance of the Order dated 15.04.2021 [“**OA Order**”] passed by this Hon’ble Tribunal in O.A. No. 94 of 2021 [“**Original Application**”].
3. *Vide* the OA Order, this Hon’ble Tribunal *inter alia* observed that there can be no dispute with the proposition that conservation of water is a dire need of the environment. Every effort is required to save potable water for drinking. Cricket or other such grounds may be maintained, as far as possible, from the Sewage Treatment Plant [“**STP**”] treated water of high quality having no pathogens and offensive components and that Rain Water Harvesting

[“**RWH**”] and storage of such water may be ensured. Accordingly, this Hon’ble Tribunal directed Respondent No.1 to hold a joint meeting with Respondent Nos.2, 6 & 7 and consider the issue of regulating extraction of ground water for maintenance of cricket grounds, in particular:-

- “(i) *prohibiting use of ground water for maintenance of the play grounds at least during the time no match is being actually played and exploring utilization of STP treated water;*
- “(ii) *ensuring that effective rain water harvesting and water storage/recharging systems are installed in all playgrounds to save the ground water;*
- “(iii) *laying down mandatory requirement of engagement of an environmental expert for every cricket stadium for ensuring compliance with the environmental norms; and*
- “(iv) *using every sport event with the programme of awareness for environment protection, using a part of profit from commercial activities as a mandatory obligation. The decisions taken in the meeting may be followed up by appropriate statutory orders.”*

4. Pursuant thereto, the Respondent No.1 filed Action Taken Reports dated 04.08.2023 [“**ATR-1**”] and 01.12.2023 [“**ATR-2**”] before this Hon’ble Tribunal in the captioned Execution Petition. In ATR-1 and ATR-2, the Respondent No.1 *inter alia* informed this Hon’ble Tribunal that Show Cause Notices were issued to 20 [twenty] stadiums, including Brabourne Stadium [owned by CCI] for allegedly operating a Borewell / Tubewell in the stadium premises without obtaining a valid No Objection Certificate [“**NOC**”] from Respondent No.1 for ground water extraction.

5. In the above background, this Hon'ble Tribunal was pleased to implead CCI in the captioned Execution Petition. Accordingly, the instant Reply is being filed for the limited purpose of placing on record the relevant facts and documents in support thereof with regard the following two aspects:-
- (a) operation of the Borewells / Tubewells without a valid NOC and failure to install RWH and STP; and
 - (b) current status of the installation of RWH and STP.

Re.: Operation of the Borewells / Tubewells without a valid NOC and failure to install RWH and STP

6. CCI was incorporated on 08.11.1933 as a company limited by guarantee under the provisions of the Companies Act, 1956 with an objective to promote cricket and other sports in the country. CCI is the owner of Brabourne Stadium, constructed on 64478 sq. mtrs. of reclaimed land near Churchgate Railway Station in South Bombay during the British Bombay era, serving as India's inaugural permanent sporting venue. Recognized as a Heritage Grade IIB Structure, the Brabourne Stadium, serves as the primary venue for cricket matches and other sporting events, with a seating capacity of 25,000 spectators for sporting events.
7. In 2018, as part of its commitment to environmental sustainability, CCI initiated a noteworthy effort to address climate change by installing 2,280 solar panels on the roofs of the west and north stands of the Brabourne Stadium. This solar power system, boasting a combined capacity of 986 KW, is anticipated to significantly diminish carbon emissions associated with thermal power generation, thereby establishing it as the largest solar rooftop installation on a cricket stadium globally. Additionally, CCI has been actively involved in planting a substantial number of plants in the nursery spanning

300 sq. mtr. area, situated within the premises of the Brabourne Stadium. Recently, CCI has also been adjudged first in a competition for the best Vertical Green Wall held in the city of Mumbai.

8. In order to ensure proper watering for these plants and relying on the availability of good quality underground water, CCI submitted an application for permission and authorization to the Public Health Department of the Municipal Corporation of Greater Mumbai [“MCGM”]. Subsequently, *vide* letter dated 03.11.2018, the MCGM granted permission to dig and maintain a borewell and permitted the utilization of water from the borewell for ‘Non Potable’ purposes, subject to specific conditions outlined therein, a copy whereof is annexed hereto and marked as **Annexure R1**.
9. Notably, following the excavation of the borewell, CCI commenced the extraction of groundwater for the limited purpose of moistening the ground surrounding the plants in the nursery. This practice was limited to the non-monsoon season, as there is typically an adequate supply of water from rainfall during the monsoon season. As a matter of fact, the monthly extraction of groundwater from the borewell, even during the non-monsoon season, was negligible. It is worth noting that due to the high salinity levels in the extracted groundwater, CCI never used the extracted groundwater to maintain or water the cricket ground at the Brabourne Stadium. Pertinently, for watering / maintaining the cricket ground at Brabourne Stadium, CCI has been sourcing 190 KLD of water through MCGM and H.H. Roadlines & Water Suppliers.
10. In the meantime, pursuant to several Orders passed by this Hon’ble Tribunal from time to time in relation to regulation of ground water extraction and usage, Respondent No.1 in exercise of its powers conferred under Section 5 of the Environment [Protection] Act, 1986 issued the ‘*Guidelines to Regulate*

and Control Ground Water Extraction in India' vide Notification bearing S.O. 3289[E] dated 24.09.2020 [**"2020 Guidelines"**].

11. In the year 2021, the Applicant filed the Original Application before this Hon'ble Tribunal *inter alia* being aggrieved by the use of ground water for maintenance of cricket grounds without availing of the alternative of using STP treated water and installing RWH systems for storage and recharge of ground water. Taking into consideration the previous Orders passed by this Hon'ble Tribunal from time to time, particularly regarding the protection of ground water, this Hon'ble Tribunal passed the OA Order in the Original Application for regulating extraction of ground water for maintenance of cricket grounds.
12. Following this, the Respondent No.1 issued Public Notice dated 07.06.2021 *inter alia* directing "*all such stadiums, cricket grounds, and other sports grounds / courts / fields / complexes / golf courses **owned or managed** by Sports Authority of India [under MoYAS] / BCCI / State Cricket Associations shall construct / install the appropriate mechanism for artificial recharge of ground water / rain water harvesting structures according to the guidelines issued by CGWB, within a period of 365 from the issuance of this public notice*" [**"Public Notice"**]. It is noteworthy that since the Brabourne Stadium is owned by CCI and not by either the Sports Authority of India, BCCI or State Cricket Associations, CCI was not covered within the scope and ambit of the Public Notice.
13. It appears that subsequently various meetings were held from time to time between Respondent Nos. 1 to 7 whereafter Respondent No. 1 issued a Notification bearing S.O. 1509[E] dated 29.03.2023, amending the 2020 Guidelines [**"2023 Amended Guidelines"**] *inter alia* introducing the following two significant changes:-

- (a) all industries / mining projects / infrastructure projects drawing ground water only for drinking / domestic purposes up to 5 cum / day in all assessment units were exempt from obtaining a NOC [Paragraph 1 Clause (vi) of the 2020 Guidelines]; and
 - (b) all stadiums, cricket grounds, and other sports grounds, golf courses etc. shall construct / install appropriate mechanism for artificial recharge of ground water / rain water harvesting [Paragraph 4.3 Clause (vi) of the 2020 Guidelines].
14. As such under the 2020 Guidelines as amended by the 2023 Amended Guidelines:-
 - (a) all industries / mining projects / infrastructure projects drawing ground water only for drinking / domestic purposes up to 5 cum / day in all assessment units were exempt from obtaining a NOC;
 - (b) in infrastructure projects, a NOC is granted subject to installation of STPs in new projects where the ground water requirement is more than 20 cum / day; and
 - (c) stadiums / cricket grounds are required to construct / install suitable mechanisms for artificial groundwater recharge or RWH for grant of NOC.
15. Pursuant thereto the officials of Respondent No.1 / other concerned departments conducted an inspection of Brabourne Stadium whereupon it was found that the stadium has 1 [one] borewell in its premises which was allegedly using ground water without obtaining a valid NOC from Respondent No.1 under the 2020 Guidelines. Consequently, the Respondent No.1 issued a Show Cause Notice dated 26.07.2023 to the CCI *inter alia* directing to show cause / explain the reason as to why NOC for ground water extraction was not sought from the Respondent No.1 and why suitable penalty / Environmental

Compensation should not be imposed for illegal withdrawal of ground water. A copy of the Show Cause Notice dated 27.06.2023 issued by Respondent No.1 to CCI is annexed hereto and marked as **Annexure R2**.

16. In response, CCI addressed a letter dated 08.07.2023 to the Respondent No.1 *inter alia* clarifying that:–

- (a) *vide* letter dated 03.11.2018, CCI has been permitted by the MCGM to dig the borewell and use the water for non-potable purposes;
- (b) the water from the borewell is only being used for wetting the ground around the plants in the nursery and that too only during the non-monsoon period;
- (c) the ground water from the borewell is not being utilized for maintaining the cricket ground at the Brabourne Stadium and is located at a considerable distance from the cricket ground;
- (d) the average monthly ground water extraction from the borewell was insignificant;
- (e) CCI was already in the process of exploring the feasibility of RWH and also setting up STP subject to approval by the MCGM for any alteration carried out to the building complex; and
- (f) CCI has already set up a ring well at one of the corners of the cricket ground that stores and subsequently recycles the water seeping through the ground and the same water is being recycled for watering the ground subsequently.

A copy of the letter dated 08.07.2023 addressed by CCI to the Respondent No.1 is annexed hereto and marked as **Annexure R3**.

17. Subsequently, to assess the progress made in implementing the directions contained in the OA Order, a meeting was convened on 17.07.2023, which was also attended by representative of the CCI. Pursuant to this meeting, the Respondent No.1 *vide* a letter dated 02.08.2023 *inter alia* directed CCI to install RWH and STP within a period of three months. Respondent No.1 further advised CCI to obtain the necessary NOC for groundwater abstraction. A copy of the letter dated 02.08.2023 addressed by Respondent No.1 to CCI is annexed hereto and marked as **Annexure R4**.
18. At this juncture, it is crucial to emphasize that since the utilization of groundwater extracted from the borewell was not more than 1 m³/day which was used solely for watering the ground around the plants in the nursery, CCI was exempted from obtaining a NOC under Clause 1(vi) of the 2020 Guidelines. Furthermore, since the ground water usage was below 20 m³/day, it was not mandatory for CCI to set up a STP as provided under Clause 4.3(ii) of the 2020 Guidelines. However, without appreciating these aspects, Respondent No.1 filed the ATR-2 on 04.08.2023 before this Hon'ble Tribunal in the captioned Execution Petition *inter alia* alleging that the CCI has been non-compliant with regard to obtaining the NOC from Respondent No.1 and installation of STP and RWH.
19. Thereafter, the Respondent No.1 addressed another letter dated 31.08.2023 to the concerned officials of the stadiums [including CCI] *inter alia* seeking status of the compliance of the directions contained in the letter dated 02.08.2023. A copy of the letter dated 31.08.2023 addressed by Respondent No.1 to the CCI is annexed hereto and marked as **Annexure R5**.
20. In response, CCI *vide* a letter dated 30.09.2023 *inter alia* informed Respondent No.1 that:-

- (a) CCI has initiated the action to set up a STP by appointing a MEP Consultant to map the old drainage / plumbing services at the Brabourne Stadium;
- (b) the MEP Consultant has submitted its preliminary report along with mapping of drainage / plumbing services; and
- (c) CCI will soon start the design and tendering process for setting up of the STP, subject to obtaining requisite approvals / NOCs from the State Government / MCGM which may take some time.

A copy of the letter dated 30.09.2023 addressed by CCI to Respondent No.1 is annexed hereto and marked as **Annexure R6**.

21. Since, the three month timeline provided under the letter dated 02.08.2023 was set to expire on 02.11.2023, and a further Action Taken Report was to be filed in compliance of the Order dated 12.09.2023 passed by this Hon'ble Tribunal in the captioned Execution Petition, the Respondent No.1 addressed another letter dated 01.11.2023 to CCI *inter alia* seeking a compliance report. A copy of the letter dated 01.11.2023 addressed by Respondent No.1 to CCI is annexed hereto and marked as **Annexure R7**.
22. Thereafter, purportedly on account of CCI using the ground water extracted from the borewell without obtaining a valid NOC, the Respondent No.1 addressed a letter dated 15.11.2023 to the District Magistrate, Mumbai *inter alia* requesting to initiate action against CCI by immediately issuing suitable directions for sealing of the borewell at Brabourne Stadium. A copy of the letter dated 15.11.2023 addressed by Respondent No.1 to the District Magistrate, Mumbai is annexed hereto and marked as **Annexure R8**.

23. Simultaneously, the Respondent No.1 *vide* letter dated 17.11.2023 addressed to the CCI, imposed a penalty to the tune of Rs.27,19,200/- [Rupees Twenty Seven Lakh Nineteen Thousand Two Hundred Only] on the CCI as Environmental Compensation purportedly on account of its failure to obtain a NOC from Respondent No.1 [“**Environmental Compensation**”]. For the purposes of calculating the Environmental Compensation in accordance with the 2020 Guidelines, the letter further stated that since CCI has not applied for NOC from Respondent No.1 furnishing the ground water requirement for greenbelt, cleaning of stadium, domestic and other purposes, the quantum of ground water extraction i.e., 160 KLD from existing cricket stadium [i.e., Vidarbha Cricket Association – Jamtha, Nagpur, Maharashtra] was considered as minimum ground water requirement for maintaining the cricket ground at Brabourne Stadium. A copy of the letter dated 17.11.2023 addressed by the Respondent No.1 to CCI is annexed hereto and marked as **Annexure R9**.
24. Evidently, the Environmental Compensation was arbitrarily calculated and levied by Respondent No. 1 based on surmises and conjectures as well as imaginary and erroneous figures. Respondent No. 19 reserves all its rights and remedies in this regard.
25. Subsequently, the Respondent No.1 filed ATR-2 before this Hon’ble Tribunal in the captioned Execution Petition *inter alia* alleging that CCI was non-compliant with regard to obtaining the NOC from Respondent No.1 and installation of STP and RWH. Respondent No.1 further intimated about the sealing action and imposition of penalty for not obtaining a NOC.
26. In response to the letter dated 17.11.2023, CCI *vide* letter dated 19.12.2023 addressed to the Respondent No.1 *inter alia* sought clarification with regard

to calculation of the methodology employed for determining the quantum of ground water extraction. In the letter, CCI further clarified and informed that:-

- (a) CCI has not been utilizing groundwater for the purposes of maintaining the cricket ground and / or domestic use;
- (b) for the said purpose, CCI has been sourcing water primarily from MCGM [approx. 80 KLD] and H.H. Roadlines Water Supplier [110 KLD];
- (c) since the high salinity in the extracted ground water was affecting plant growth, CCI has voluntarily sealed the borewell and is effectively not extracting any ground water whatsoever;
- (d) CCI is in the process of hiring a certified Water Auditor accredited by the Central Ground Water Authority, for recommending the further course of action in installing STP and RWH.

A copy of the letter dated 19.12.2023 addressed by CCI to Respondent No.1 along with annexures is annexed hereto and marked as **Annexure R10 [Colly.]**.

27. Upon observing that no response / deposit had been received from the cricket stadiums in respect of the Environmental Compensation levied by the Respondent No.1, this Hon'ble Tribunal *vide* Order dated 07.12.2023 passed in the captioned Execution Petition, impleaded and issued notice *inter alia* to the CCI.
28. It is submitted that although CCI:-
 - (a) had sealed its borewell and had not been extracting any ground water; and

- (b) was exempt under Clause 1(iv) of the 2020 Guidelines as amended by the 2023 Amended Guidelines from obtaining a NOC,

Respondent No.1 had nonetheless insisted that CCI should obtain the NOC. Hence, by way of abundant caution, *vide* Application bearing No.21-4/10952/MH/INF/2024 dated 01.02.2024, CCI applied for the NOC through the website of Respondent No.1, under the 2020 Guidelines, and submitted all requisite documents [“**Application**”]. Importantly, upon submission of the Application, CCI was informed that since the groundwater usage for drinking / domestic purposes was less than 5 m³/day, it was exempted from the requirement to obtain the NOC. A copy of the Application bearing No.21-4/10952/MH/INF/2024 dated 01.02.2024 along with the necessary documents filed therewith by CCI is annexed hereto and marked as **Annexure R11 [Colly.]**.

29. Accordingly, the Respondent No.1 acknowledged the Application and granted an Exemption Certificate valid from 02.02.2024 *inter alia* granting exemption from obtaining a NOC in terms of the 2020 Guidelines. A copy of the Exemption Certificate valid from 02.02.2024 issued by the Respondent No.1 to the CCI is annexed hereto and marked as **Annexure 12**.
30. The position / compliance towards obtaining the NOC for extraction of ground water is thus summarized as under:-
- (a) CCI had dug the borewell at the Brabourne Stadium and was extracting ground water from the same under a valid permission issued by the MCGM on 03.11.2018;
- (b) ground water from the borewell was never used by CCI for maintaining / watering the cricket ground;

- (c) only a miniscule quantity of ground water was extracted from the borewell for the purposes of watering the ground around the plants in the nursery;
 - (d) CCI has voluntarily sealed the borewell and has not been extracting any ground water whatsoever since July, 2023;
 - (e) CCI was exempt from obtaining the NOC under the provisions of the [amended] 2020 Guidelines in view of the fact that its usage of groundwater was less than 5 m³/day for “drinking / domestic purposes”; and
 - (f) CCI has now been granted an Exemption Certificate valid from 02.02.2024 by Respondent No. 1.
31. In light of the aforementioned factual circumstances, and without prejudice to the rights and remedies available under the law, it is submitted that since CCI is exempted from obtaining a NOC for groundwater extraction and from setting up a STP due to its usage being below 20 m³/day under Clauses 1(vi) and 4.3(ii) of the 2020 Guidelines, respectively, the Environmental Compensation imposed on CCI is unlawful and deserves to be set aside.

Re.: Current status of the installation of RWH and STP

32. Although CCI is not mandated to set up a STP or RWH [as demonstrated above], it has taken significant steps towards conservation of environment. CCI *vide* letter dated 29.12.2023 has appointed Dr. N. Suresh Kumar, Department of Civil Engineering, Osmania University, Hyderabad for Soil Bio Technology STP within the premises of Brabourne Stadium. A copy of the appointment letter dated 29.12.2023 issued by CCI is annexed hereto and marked as **Annexure R13**.

33. It is submitted that the process of setting up of STP and RWH will commence shortly as soon as CCI receives the feasibility report and design details from the appointed consultants based on the analysis of actual water consumption and waste generation data from various outlets on the premises. These reports and design details are likely to be received by CCI by the end of March, 2024. Following this, the CCI will promptly apply for all necessary permissions and clearances from the concerned Local Government Authorities [such as the MCGM, Collector, Fire Brigade, etc.], as mandated under the applicable laws whereafter both STP and RWH will be installed promptly.
34. In view of the above it is submitted that CCI has always proactively taken steps for protection of the environment, including preservation of ground water, and has made efforts without deterrence / mandate of law in this regard, for example setting up a nurseery and solar plants.

Through:-



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KARTIKEY BHATT | ABHINAV JAIN**
Advocate for the Respondent No.19

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NEW DELHI

DATE: 17.02.2024

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

**EXECUTION APPLICATION NO. 41 OF 2023
IN
ORIGINAL APPLICATION NO. 94 OF 2021
[EARLIER M.A. NO. 16 OF 2023]**

IN THE MATTER OF:

Haider Ali

... Applicant

Versus

Union of India & Ors.

... Respondents

AFFIDAVIT

I, N. K. Jha, s/o Late N C Jha, aged about 72 years, having his office at Stadium House, Block – 3, 1st Floor, Veer Nariman Road, Churchgate, Mumbai – 400 020, do hereby solemnly affirm and state as under:-

1. I am the Secretary of Respondent No.19 – Cricket Club of India [“CCI”] and well conversant with the facts and circumstances of the instant case. I am competent and authorized to swear and affirm the instant Affidavit.
2. I have read and understood the contents of the accompanying Reply which has been drafted under my instructions. The contents of the accompanying Reply are true and correct to the best of my knowledge as derived from the records of the CCI. Nothing material has been concealed therefrom.
3. The annexures to the accompanying Reply are true copies of their respective originals.



NKM
DERONENT

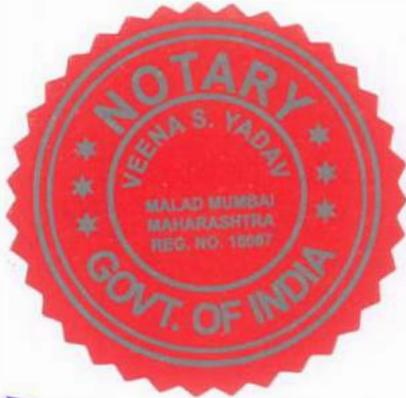
VERIFICATION



Veena
16/02/2024

Verified at Mumbai on this 16th day of February, 2024 that the contents of the foregoing Affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.

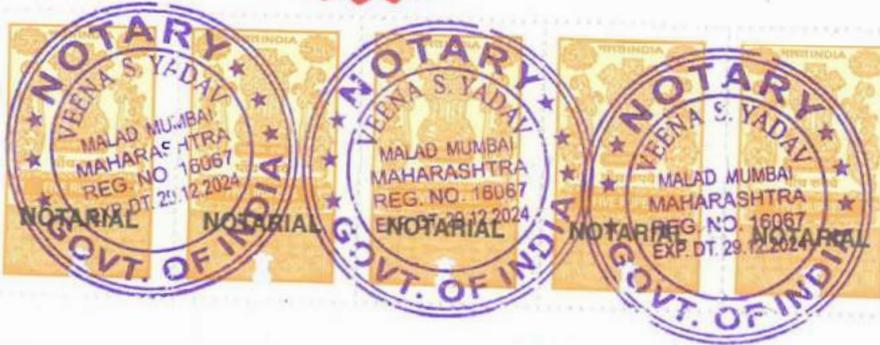
NKM
~~DEPONENT~~



BEFORE ME

Veena
16/02/2024

VEENA S. YADAV
Advocate & Notary Govt. Of India
B-3/A, Ashiyana Apartment,
Upper Govind Nagar,
Malad (East), Mumbai
Maharashtra - 400097



Notary	
Register	654
Sr No. R	
Date	16/02/2024

MUNICIPAL CORPORATION OF GREATER MUMBAI
PUBLIC HEALTH DEPARTMENT
INDECTICIDE BRANCH

No: PCO/ 878/A/SR

Date: 03/11/2018

To,
The Cricket Club Of India Limited,
Stadium House, Block - 3,
1st Floor, Veer Nariman Road,
Churchgate, Mumbai No. 400020.

Sub: Permission to allow to dig retain a Bore well no.01 and the use of water from the bore well for **Non Potable** purpose at The Cricket Club Of India Limited, Stadium House, Block - 3, 1st Floor, Veer Nariman Road. Churchgate, Mumbai No 400020.

Ref: An undertaking submitted by you on Dt.19/04/2018 Sanctioned Vide IO/ 1438 /SR. Dt. 29.10.2018

Sir,

Permission to dig retain a Bore Well and allow the use of water from the Bore Well for **Non Potable** purpose at the above place is hereby granted to you subject to the compliance with the conditions mentioned in the memo of conditions duly signed by you. A board prohibiting the use of the well water for drinking, bathing, cooking purpose shall be exhibited at a conspicuous place.

The permission is liable to be summarily revoked, if any of the conditions in the memo of conditions is not found to have been complied with or breached, in that case you will be liable to legal action as provided under Mumbai Municipal Corporation Act.

The said Bore well shall be dug within 30 days of permission being granted as otherwise the said permission automatically stands void/ revoked.



Mansoor
03/11/18
PEST CONTROL OFFICER
"A" WARD

File No. CGWA-21/31/2020-CGWA -371
 Government of India
 Ministry of Jal Shakti
 Department of Water Resources, River Development & Ganga Rejuvenation
 CENTRAL GROUND WATER AUTHORITY
 18/11 Jam Nagar House, Man Singh Road, New Delhi – 110011
 cgwa-noc.gov.in

Date: 27.06.2023

SHOW-CAUSE NOTICE

Whereas the Central Government constituted the Central Ground Water Authority (hereafter referred to as the Authority) vide notification of the Government of India in the Ministry of Environment and Forests number S.O. 38 (E), dated the 14th January, 1997, followed by notification number S.O. 1124(E) dated 6th November, 2000 and S.O. 1121 (E) dated 13th May, 2010, for the purposes of regulation and control of ground water development and management in the whole of India and to issue necessary regulatory directions.

And whereas the Ministry of Jal Shakti has issued 'Guidelines to control and regulate ground water extraction in India' vide notification number S.O. 3289(E) dated 24th September, 2020, notified by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, which have pan India applicability.

And whereas an Amendment Notification dated 29.03.2023 has been further issued by Ministry of Jal Shakti, published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii), vide Notification number S.O. 1509 (E), where clause (vi) has been added to Para 4.3 of the said Guidelines which provide that **"All stadiums, cricket grounds, and other sports grounds/courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water / rain water harvesting."**

And whereas SGWA/ Concerned Department is regulating groundwater in some States and MoJS Guidelines provide that *"wherever States/ Uts have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail."*

And whereas vide Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, **the issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water**, has been raised and the Hon'ble NGT has directed the Secretary, Ministry of Jal Shakti to hold a joint meeting with the nominees of the Ministry of Youth Affairs and Sports (not below the rank of Joint Secretary), representative of BCCI and CPCB to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds.

And whereas a list of all major stadiums has been provided by BCCI which includes Brabourne Stadium, Pune, Maharashtra.

And whereas a Meeting was held on 02.06.2023 under the Chairmanship of Secretary, DoWR, Ministry of Jal Shakti with all the concerned officers / officials wherein it was directed that *"Inspections of listed stadiums may be carried out by CGWA/ SGWA/ CPCB/ SPCB to ensure the compliance of Hon'ble NGT*

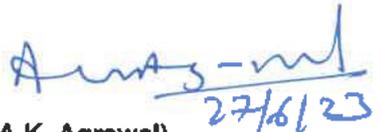
directives/ CGWA Guidelines/ MoHUA guidelines. Suitable penal action may be initiated in case of violations / non-compliance of guidelines issued by the Government of India or State Government as per Groundwater Regulation Guidelines 2020 and the Environment (Protection) Act 1986."

And whereas, an inspection of Brabourne Stadium, Pune, Maharashtra was carried out by the officials of CGWB/ other concerned departments in compliance of the directions of Secretary, DoWR, Ministry of Jal Shakti, and during the inspection, it has been found that the stadium has 1 tubewells / borewells in its premises and is using groundwater without valid NOC from Central Ground Water Authority, which is a necessary requirement as per the MoJS Guidelines.

Now therefore, in view of the violation of MoJS Guidelines observed above and in exercise of the powers vested under Section 5 of the Environmental (Protection) Act, 1986 and Gazette Notification, S.O. 3289(E) dated 24/9/2020, the authority hereby directs you to show cause to explain the reason as to why No Objection Certificate for ground water extraction was not sought from the concerned department, i.e. CGWA/SGWA and why suitable penalty / Environmental Compensation should not be imposed for illegal withdrawal of ground water.

You are hereby given an opportunity to submit your response, in any case within 15days of receipt of this notice, failing which appropriate action will be initiated under the provisions of Environmental (Protection) Act, 1986 and Gazette Notification S.O. 3289(E), dated 24/9/2020 and its Amendment dated 29.03.2023, at your own risk, cost and responsibility for illegal withdrawal of groundwater. Please note that failure submit a response will be understood that you have nothing to say in this regard.

To
Shri Dushyant Patel
Estate manager
Cricket Club of India
estate@cciclub.in
mcacrik@mumbaicricket.com


(A.K. Agrawal)
Member Secretary

Copy to:

1. The Director (GW), DoWR, RD & GR, Ministry of Jal Shakti, Shram Shakti Bhawan, New Delhi.- for information.
2. The Regional Director, Central Ground Water Board, Central Region, N.S. Building; Civil Lines, Nagpur, Maharashtra 440001- for information.

(A.K. Agrawal)
Member Secretary

BY COURIER
SPEED POST



THE CRICKET CLUB OF INDIA LIMITED

Ref: CCI/SRC/Notice-CGWA/ 1472/2023

08th July 2023

Mr. A.K. Agrawal
Member Secretary
Central Ground Water Authority
18/11, Jam Nagar House, Man Singh Road,
New Delhi- 110011

Sub: Show Cause Notice- File No- CGWA-21/31/2020-CGWA- 371- Dt:
27:06:2023

Dear Sir,

1. We are submitting our clarification in response to the "Show Cause Notice" cited above.
2. At the outset we state that the Cricket Club of India Ltd. ("CCI") is not in violation of the Ministry of Jal Shakti Guidelines as observed in your letter dated 27.06.2023. We would also like to hereby apprise you the reason as to why a "No Objection Certificate" was not sought from the concerned department i.e. CGWA/SGWA and why a penalty/ Environment Compensation should not be imposed on the CCI for ground water extraction.
3. Our clarification / explanation is contained in the succeeding paragraphs.
4. For the one "Bore well" existing in our premises, we already have a proper permission / authorisation from the Municipal Corporation of Greater Mumbai - Public Health Department- Mumbai vide their letter dated 3rd November 2018 wherein the authority has permitted the CCI to dig a "Bore well" and use the

Stadium House, Block - 3, 1st Floor, Veer Nariman Road, Churchgate, Mumbai - 400 020
Tel. : 91-022-6785 3600 / 6659 4100 • Fax : 91 - 022 - 6785 3678 • E-mail : info@cciclub.in
Website : thecricketclubofindia.com • CIN: U92411MH1933PLC002813

(1/3)



THE CRICKET CLUB OF INDIA LIMITED

water from it for "non-potable" purposes. Enclosing the said letter herewith as "Exhibit A".

5. The water from the Bore well water is "Non potable" and therefore not being used for drinking or bathing or cooking or watering the cricket ground or washing or cleaning or any other purposes except wetting the ground around the plants in the nursery during the non-monsoon months only. During the monsoon period, there is enough water already available from the rains. The plants in the nursery, it would be appreciated, are so vital for the sustenance of the environment.

6. The average monthly extraction of water from the said Bore well during the non-monsoon period is insignificant. During the monsoon period, we do not use the Bore well water at all.

7. At the further outset, we state that the said ground water is not used for maintenance of the cricket ground i.e. Brabourne Stadium. Hence the ratio given in "Haider Ali v. Union of India and Ors. (O.A. No. 94/2021)" passed by the Hon'ble NGT is not applicable in our instance and to the CCI. Kindly be advised that the bore well is located far away from the cricket ground and is meant only for the nursery.

8. We hereby confirm and reassure you that there is no excessive use nor wastage of water nor any kind of misuse of water in the CCI premises.

9. We further state that as per our understanding of the last paragraph under "Preamble and Background" of the gazette of India Extraordinary Part II Section 3(ii) (Ministry of Jal Shakti Notification dated 24th September 2020), the "NOC" is required for the new / existing industries, industries seeking expansion, infrastructure projects and mining projects extracting ground water. We submit that the CCI does not come under the categories of any manufacturing or mining or infrastructure or real estate or commercial industry.



THE CRICKET CLUB OF INDIA LIMITED

Board

 HORITY-
 323

10. The CCI is a "Sports Club" registered as a Company limited by guarantee with no share capital and has the primary objective of promoting the game of cricket and any other sports.

11. We would like to submit that that the infrastructure of the CCI has been constructed in late 1930s as per the norms and rules then prevalent. Notwithstanding that, the CCI is already in the process of exploring the feasibility of harvesting rainwater and also setting up STP subject to Municipal Corporation approval for any such alteration and addition to our existing building complex. As a matter of fact, we have already set up a ring well at one of the corners of the cricket ground that stores the ground water seeping through the ground and the same water is being recycled for watering the ground subsequently.

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12. In the light of above submission, it is our request to consider our case and exempt us from penalties, if any.

13. In the event, it is observed by your office that there are any compliances and / or any corrective measures that are required to be taken or the process for seeking ex-post-facto approval to be initiated by the CCI, we hereby request you to guide us about the same and we will promptly do the needful.

Yours sincerely,

Authorised Signatory

Encl: As stated above

(3/3)

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग
केंद्रीय भूजल प्राधिकरण
18/11 जामनगर हाउस, मानसिंह रोड
नई दिल्ली-110011
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD & GR
Central Ground Water Authority
18/11, Jamnagar House, Mansingh Road
New Delhi - 110011
E-mail: cgwa@nic.in

File no: - CGWA-21/31/2020-CGWA - 434

Date - 02.08.2023

To
Shri Dushyant Patel
Estate manager
Cricket Club of India (CCI)
Brabourne Stadium,
estate@cciclub.in

Subject - Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. - reg.

Sir,

This is in reference to the Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, wherein the issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water, has been raised. The Hon'ble NGT has stated to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds and ensuring that effective rain water harvesting and water storage/recharging systems are installed in all playgrounds to save the ground water.

2. It is to bring to your kind notice that Ministry of Jal Shakti has issued 'Guidelines to control and regulate groundwater extraction in India' vide notification number S.O. 3289(E) dated 24th September, 2020, notified by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, which have pan-India applicability. Subsequently, the Amendment Notification dated 29.03.2023 has been further issued by Ministry of Jal Shakti, vide Notification number S.O. 1509 (E), which provides that:-

4.3 (vi) All stadiums, cricket grounds, and other sports grounds/courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water / rain water harvesting.

MoJS Guidelines dated 24.09.2020 and the Amendment Notification dated 29.03.2023 are enclosed herewith.

3. In compliance to the NGT Order, a meeting was held under the chairmanship of the Secretary, DoWR, RD&GR, Ministry of Jal Shakti on 02.06.2023, wherein it was advised to conduct an inspection of cricket stadiums. Accordingly, inspections were conducted of all the major stadiums according to the list provided by BCCI. During the inspection, it was observed that your stadium is non-compliant of NGT directions in respect of installation of RWH structures, use of STP treated water for maintenance of cricket ground and obtaining No Objection Certificate from Central Ground Water Authority for extraction of ground water despite having functional tubewell/borewell

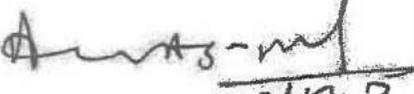
4. Another meeting was held under the chairmanship of the Secretary, DoWR, RD&GR, Ministry of Jal Shakti on 17.07.2023 wherein further directions have been given to owner/ management of the cricket stadium to comply NGT order in time bound manner i.e. within 3 months.

Therefore, it is advised to explore feasibility of RWH in the stadium and use of STP treated water for maintenance of cricket ground and accordingly install above-mentioned systems within 3 months. It is further advised to obtain No Objection Certificate from Central Ground Water Authority at the earliest.

Compliance report in all respect may be communicated within three months from the date of issue of this letter.

Yours sincerely,

Encl: as above


2/8/23
(A.K. Agrawal)
Chairman

Copy to:

1. The CEO, hemang.amin@bccci.tv, Board Of Control For Cricket In India, 4th Floor, Cricket Centre Wankhede Stadium, 'D' Road, Churchgate, Mumbai- 400020- with the request to ensure the compliance.
- 2 The Regional Director, Central Ground Water Board, Central Region, N.S. Building; Civil Lines, Nagpur, Maharashtra- 440001 with the request to impress upon the owner/ management of cricket stadiums for obtaining NOC from CGWA.
3. The Director (GW), DoWR, RD & GR, MoJS, Shram Shakti Bhawan, New Delhi- for kind information.


(A.K. Agrawal)
Chairman

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग
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18/11 जामनगर हाउस, मानसिंह रोड
नई दिल्ली-110011
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Government of India
Ministry of Jal Shakti
Department of Water Resources, RD & GR
Central Ground Water Authority
18/11, Jamnagar House, Mansingh Road
New Delhi – 110011
E-mail: cgwa@nic.in

File no: - CGWA-21/31/2020-CGWA - 434

Date – 02.08.2023

To

Shri Dushyant Patel
Estate manager
Cricket Club of India (CCI)
Braboume Stadium,
estate@cciclub.in

Subject – Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.

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Therefore, it is advised to explore feasibility of RWH in the stadium and use of STP treated water for maintenance of cricket ground and accordingly install above-mentioned systems within 3 months. It is further advised to obtain No Objection Certificate from Central Ground Water Authority at the earliest.

Compliance report in all respect may be communicated within three months from the date of issue of this letter.

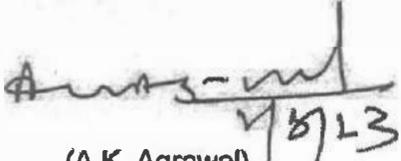
Yours sincerely,

End: as above

(A.K. Agrawal)
Chairman

Copy to:

1. The CEO, hemang.amin@bcci.tv, Board Of Control For Cricket In India, 4th Floor, Cricket Centre Wankhede Stadium, 'D' Road, Churchgate, Mumbai- 400020- with the request to ensure the compliance.
2. The Regional Director, Central Ground Water Board, Central Region, N.S. Building; Civil Lines, NAGPUR, MAHARASHTRA- 440001 with the request to impress upon the owner/ management of cricket stadiums for obtaining NOC from CGWA.
3. The Director (GW), DoWR, RD & GR, MoJS, Shram Shakti Bhawan, New Delhi- for kind information.


(A.K. Agrawal)
Chairman

File no: - CGWA-21/31/2020-CGWA-Part(2)-491
 Government of India,
 Ministry of Jal Shakti,
 Central Ground Water Authority
 18/11, Jamnagar House
 Mansingh Road, New Delhi -110011
 E-mail: cgwa@nic.in
 Date - 31/08/2023

To

The concerned official of the stadium
 As per list attached

Subject – Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.

Ref: Letter dated 02.08.2023 from Chairman, CGWA

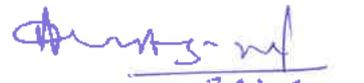
Sir,

This is in reference to the above-mentioned letter issued to the stadiums in pursuance to the directions of the Secretary, DoWR, RD&GR, Ministry of Jal Shakti, wherein it was advised to explore the feasibility of RWH system in the stadium and use of STP treated water for maintenance of cricket ground and their installations within 3 months. It was also advised to obtain No Objection Certificate for the extraction of ground water from the concerned authority / department.

The NGT matter titled as Haider Ali vs. Union of India & Ors.(M.A. No. 16/2023 to M.A. No. 18/2023 in O.A. No. 94/2021) was scheduled to be listed for hearing on 10.08.2023. However, the same could not be heard on the said date and now the matter is listed for hearing on 12.09.2023.

It has nearly been one month since the above letter and it is expected that actions must have been initiated/ taken to ensure compliance of directions in the letter. It is therefore advised to furnish the present status of compliance of directions/ progress made so far, to Central Ground Water Authority at the earliest so that updated ATR may be filed with Hon'ble Tribunal before the next date of hearing.

Yours sincerely


 (A.K. Agrawal)
 Chairman, CGWA

Copy to:

1. CEO, BCCI, with the request to ensure the compliance.
2. The concerned Regional Director, CGWB for further follow-up.
3. Director (GW), DoWR, RD & GR, MoJS for kind information


 (A.K. Agrawal)
 Chairman, CGWA

S.No.	Name the Stadium	Owner of Stadium	Name of official	Designation	E-mail ID
1	ACA Stadium, Barsapara	Assam Cricket Association	Pritam Mahanta	Chief Executive Officer	assamca@rediffmail.com
2	Saurashtra Cricket Association Stadium	Saurashtra Cricket Association	Himanshu P Shah	Hon. Secretary	saucricket@gmail.com;
3	Shaheed Veer Narayan Singh International Stadium	Chhattisgarh State Cricket Sangh, maintenance of the stadium is under PWD	Dinesh Ready	Sub Engineer	dkroy16.71@gmail.com
4	Dr. Y.S. Rajasekhara Reddy ACA VDCA Cricket Stadium	The Andhra Cricket Association	K K Srinivas Prasad	Project Management Consultant	srinivas1029@gmail.com
5	Eden Gardens	The Cricket Association of Bengal	Naresh Ojha	Honorary Secretary	cab@bengalcricket.com, ojha1@me.com
6	VCA Stadium, Civil Lines	Vidarbha cricket Association	Paresh Douthkhani	General Manager	admin@vca.co.in
7	Arun Jaitley Stadium	Delhi and District Cricket Association	Ajay Kumar Chaurasia	Chief Engineer (Civil)	akc1967@gmail.com
8	MCA Cricket Stadium, Gahunje	Maharashtra Cricket Association	Shri Manohar R. Bhavsar	Store and Purchase Manager	cricketmaharashtra@yahoo.com
9	Sawai Mansingh Stadium	Rajasthan Cricket Association	Bhawanishan kar Samota	Secretary, RCA	rca@cricketrajasthan.in
10	Holkar Stadium	Madhya Pradesh Cricket Association	Rohit D pandit	CAO, MPCA	cricket.operations@mpcaonline.com
11	Dr DY Patil Stadium	Dr. D. Y. Patil Stadium	Shri Sanjiv Dongre	Professor of Architecture	sanjiv.dongre@dypatil.edu
12	Brabourne Stadium	Cricket Club of India (Brabourn Stadium)	Shri Dushyant Patel	Estate manager	estate@cciclub.in
13	Wankhede Stadium	Mumbai Cricket Association, Wankhede Stadium	Shri Jaykrishna Patle	Maintainence Incharge	jaikrishnapatle@yahoo.in
14	Green Park Stadium	Department of Sports Uttar Pradesh (UPCA)	Smt. Mudrika Pathak	Dy. Director	dydirectorsports@gmail.com
15	Bharat Ratna Shri Atal Bihari Vajpayee Ekana Cricket Stadium	Not Provided	Pradeep Singh	Liaising Officer	Not Given
16	M A Chidambaram Stadium	The Tamil Nadu Cricket Association	R.I. Palani	Honorary Secretary	office@tnca.in
17	Rajiv Gandhi International Stadium	Hyderabad Cricket Association	A. Srinivas Goud, Chandra Shekar, Srikanth Reddy	Civil Engineer, Chief Curator, Estate Manager	Srinivasankamgari@gmail.com chandu_cricket30@gmail.com srikanth.oladri@gmail.com
18	Sports Hub International Cricket stadium	Kariavattom Sports Facilities Limited (KSFL)	Ram Gopal	Manager	ram. Varma@ilffsindia.com

19	Himachal Pradesh Cricket Association Stadium	Himachal Pradesh Cricket Association	Mr. Avnish Parmar	Secretary HPCA	secretary@hpca.cricket
20	Chaudhry Bansi Lal Cricket Stadium	Haryana Cricket Association	Anuj Sharma	General Manager (Admin and Operations)	hca@haryanacricket.com
21	IS Bindra Cricket Stadium, PCA	Punjab Cricket Association	Akshoy Biswal	Manager Maintainance	engrs.pcastadium@gmail.com
22	Barabati Stadium	Odisha Olympic Association	Subrat Kumar Behera	CEO	ceo@odishacricket.in



THE CRICKET CLUB OF INDIA LIMITED

Ref. No.: CCI / ADMIN / 3262 / 2023-24

Date : 30th September 2023

Central Ground Water Authority
Government Of India
Ministry Of Jal Shakti
18/11, Jammagar House
Mansingh Road,
New Delhi 110011
Email :- cgwa@nic.in

Sub. :- Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali Vs Union Of India and ORS. (O.A. No. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc.

Dear Sir,

Reference to your Letter No. CGWA-21 / 31 / 2020-CGWA-Part(2)-491 dated 31.08.2023, we would like to bring to your kind attention that we have initiated the action on Sewage Treatment Plant (STP) at Brabourne Stadium at The Cricket Club of India Ltd.

Since the existing drainage/plumbing services at the Club are very old, we have appointed a MEP Consultant to map the same.

We have received a preliminary report from the MEP Consultant along with mapping of the existing drainage/plumbing services and we will soon start the design & tendering process for construction of the STP.

The treated water from the STP will be used for watering the Cricket Ground, thereby achieving the artificial recharge of ground water. We will try to accomplish the same at the earliest. However, we need to obtain certain Approvals/NOCs from the State Government & Municipal Corporation of Greater Mumbai (MCGM) and hence the timeframe may vary.

Thanking you,

Yours faithfully,

For THE CRICKET CLUB OF INDIA LTD.

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और गंगा संरक्षण
विभाग
केंद्रीय भूजल प्राधिकरण
18/11 जामनगर हाउस, मानसिंह रोड
नई दिल्ली-110011
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources,
RD & GR
Central Ground Water Authority
18/11, Jamnagar House, Mansingh
Road
New Delhi – 110011
E-mail: cgwa@nic.in

MOST URGENT

File no: - CGWA-21/31/2020-CGWA -587

01.11.
Date – 31.10.2023

To
The Concerned Officials of the Stadium
As per list attached

Subject – Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.

Reference – Chairman, CGWA letter dated 02.08.2023 & 31.08.2023

Sir,

This has reference to the above mentioned letters issued to the stadiums in pursuance to the directions of the Secretary, DoWR, RD & GR, Ministry of Jal Shakti during meeting held on 17.07.2023 in compliance of subject NGT matter, wherein it was advised to explore the feasibility of RWH system in the stadium, use of STP treated water for maintenance of cricket ground and to obtain No Objection Certificate (NOC) from the concerned Authority / Department for extraction of ground water. It was also advised to submit compliance report within 03 months.

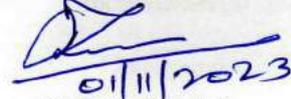
In continuation to the above, it is to inform that the matter was listed on 12.09.2021, wherein Hon'ble NGT has directed CGWA "to file further action taken report disclosing the action taken in pursuance to the show cause notice and also the action which is taken against the non-compliant defaulting stadiums. The action taken report will also include the action taken in respect of other directions contained in paragraph 5 of the order of the Tribunal dated 15.04.2021 passed in O.A. No. 94/2021 within eight weeks". Copy of the order is enclosed.

The three months timeline for compliance of above directions is expiring on 02.11.2023, all stadiums as per attached list are requested to submit compliance report at the earliest latest by 07.11.2023. In case of non-compliance of, if any, proper justification for the same may be provided.

The ATR may be submitted by 07.11.2023, failing which, action as deemed fit shall be initiated.

Encl: As above.

Yours sincerely,



(T.B.N. Singh)

Member Secretary, CGWA

Copy to:

1. The CEO, BCCI Board of Control for Cricket in India, 4th Floor, Cricket Centre Wankhede Stadium, D-Road, Churchgate, Mumbai with the request to ensure the compliance.
2. The concerned Regional Directors of respective Regions, with the advice to expedite above.
3. The Director (GW), DoWR, RD & GR, MoJS, Shram Shakti Bhawan, Rafi Marg, New Delhi-110001- for kind information
4. The Head of the SGWAs/ Ground Water Departments - Assam, Maharashtra, Chhattisgarh, Andhra Pradesh, West Bengal, Gujarat, Delhi, Rajasthan, Madhya Pradesh, Tamil Nadu, Telangana, Kerala, Himachal Pradesh, Haryana, Punjab, Odisha-- with request for appropriate action.



(T.B.N. Singh)

Member Secretary, CGWA

S.No.	Name the Stadium	Owner of Stadium	Name of official	Designation	E-mail ID
1	ACA Stadium, Barsapara	Assam Cricket Association	Pritam Mahanta	Chief Executive Officer	assamca@rediffmail.com
2	Saurashtra Cricket Association Stadium	Saurashtra Cricket Association	Himanshu P Shah	Hon. Secretary	saucricket@gmail.com;
3	Shaheed Veer Narayan Singh International Stadium	Chhattisgarh State Cricket Sangh, maintenance of the stadium is under PWD	Dinesh Ready	Sub Engineer	dkroy16.71@gmail.com
4	Dr. Y.S. Rajasekhara Reddy ACA VDCA Cricket Stadium	The Andhra Cricket Association	K K Srinivas Prasad	Project Management Consultant	srinivas1029@gmail.com
5	Eden Gardens	The Cricket Association of Bengal	Naresh Ojha	Honorary Secretary	cab@bengalcricket.com, ojha1@me.com
6	VCA Stadium, Civil Lines	Vidarbha cricket Association	Paresh Douthkhani	General Manager	admin@vca.co.in
7	Arun Jaitley Stadium	Delhi and District Cricket Association	Ajay Kumar Chaurasia	Chief Engineer (Civil)	akc1967@gmail.com
8	MCA Cricket Stadium, Gahunje	Maharashtra Cricket Association	Shri Manohar R. Bhavsar	Store and Purchase Manager	cricketmaharashtra@yahoo.com
9	Sawai Mansingh Stadium	Rajasthan Cricket Association	Bhawanishan kar Samota	Secretary, RCA	rca@cricketrajasthan.in
10	Holkar Stadium	Madhya Pradesh Cricket Association	Rohit D pandit	CAO, MPCA	cricket.operations@mpcaonline.com
11	Dr DY Patil Stadium	Dr. D. Y. Patil Stadium	Shri Sanjiv Dongre	Professor of Architecture	sanjiv.dongre@dypatil.edu
12	Brabourne Stadium	Cricket Club of India (Brabourn Stadium)	Shri Dushyant Patel	Estate manager	estate@cciclub.in
13	Wankhede Stadium	Mumbai Cricket Association, Wankhede Stadium	Shri Jaykrishna Patle	Maintainence Incharge	jaikrishnapatle@yahoo.in
14	Green Park Stadium	Department of Sports Uttar Pradesh (UPCA)	Smt. Mudrika Pathak	Dy. Director	dydirectorsports@gmail.com
15	Bharat Ratna Shri Atal Bihari Vajpayee Ekana Cricket Stadium	Not Provided	Pradeep Singh	Liaising Officer	Not Given
16	M A Chidambaram Stadium	The Tamil Nadu Cricket Association	R.I. Palani	Honorary Secretary	office@tnca.in
17	Rajiv Gandhi International Stadium	Hyderabad Cricket Association	A. Srinivas Goud, Chandra Shekar, Srikanth Reddy	Civil Engineer, Chief Curator, Estate Manager	Srinivasankamgari@gmail.com chandu_cricket30@gmail.com srikanth.oladri@gmail.com
18	Sports Hub International Cricket stadium	Kariavattom Sports Facilities Limited (KSFL)	Ram Gopal	Manager	ram. Varma@ilfsindia.com

19	Himachal Pradesh Cricket Association Stadium	Himachal Pradesh Cricket Association	Mr. Avnish Parmar	Secretary HPCA	secretary@hpca.cricket
20	Chaudhry Bansi Lal Cricket Stadium	Haryana Cricket Association	Anuj Sharma	General Manager (Admin and Operations)	hca@haryanacricket.com
21	IS Bindra Cricket Stadium, PCA	Punjab Cricket Association	Akshoy Biswal	Manager Maintainance	engrs.pcastadium@gmail.com
22	Barabati Stadium	Odisha Olympic Association	Subrat Kumar Behera	CEO	ceo@odishacricket.in

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग
केंद्रीय भूजल प्राधिकरण
18/11 जामनगर हाउस, मानसिंह रोड
नई दिल्ली-110011
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD & GR
Central Ground Water Authority
18/11, Jamnagar House, Mansingh Road
New Delhi – 110011
E-mail: cgwa@nic.in

File No: CGWA-21/31/2020-CGWA - 597

Date: 15.11.2023

To
The District Magistrate
Mumbai District,
First floor, Collector Office of Mumbai City, Old Custom House, Fort, Mumbai – 400001
Email-collector.mumbaicity@maharashtra.gov.in

Sub: Action against Brabourne Stadium, Mumbai for extraction of groundwater without valid NOC – reg

**Ref: (i) Hon'ble NGT directives in OA No. 94/2021 and MA 18/2023
(ii) Show-cause Notice dated 27.06.2023 issued by Central Ground Water Authority
(iii) Letters dated 02.08.2023, 31.08.2023 and 01.11.2023 issued from Central Ground Water Authority**

Sir,

This is with reference to the correspondences on the subject cited above (copies enclosed). The show-cause notice and subsequent letters had been issued by Central Ground Water Authority (CGWA, MoJS, Govt of India), New Delhi to Cricket Club of India after finding on inspection that the Brabourne Stadium, Mumbai was extracting groundwater without valid No Objection Certificate (NOC). However, in spite of repeated directions, the Management of Cricket Stadium/ State Cricket Association has not applied to Central Ground Water Authority for obtaining NOC for groundwater extraction, which is clear **violation of CGWA regulatory conditions, as well as non-compliance to Hon'ble NGT directives.**

In the above context, it is to invite your attention to the fact that CGWA vide Order dated 23.10.2017 had appointed DM/DC as Authorized Officer for enforcement of CGWA directions in respective revenue areas and to initiate actions against violations.

You are therefore advised to initiate action against Brabourne Stadium, Mumbai by issuing suitable directions to the concerned district department for **immediate sealing of borewell(s)** in stadium's premises till further orders.

The Action Taken Report may be forwarded to this office by 20.11.2023 for submission to Hon'ble NGT.

Yours faithfully

(TBN Singh)
Member Secretary

Copy to:

1. The Director (GW), 4th Floor, Shram Shakti Bhawan, New Delhi - 110011
2. The Regional Director, Central Ground Water Board, CR, Nagpur for follow-up, with the directions to ensure that ATR is forwarded to CGWA by 20.11.2023. Also, calculate **Environmental Compensation** till 01.11.2023 as per quantum reported during inspection and raise demand note to respective SCA accordingly.
3. The CEO, BCCI 4th Floor, Cricket Centre Wankhede Stadium, D-Road, Churchgate, Mumbai – 400020 (E-mail: hemang.amin@bcci.tv)


15/11/2023
(TBN Singh)
Member Secretary

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भारत सरकार

जल शक्ति मंत्रालय

जल संसाधन, नदी विकास एवं

गंगा संरक्षण विभाग

केन्द्रीय भूजल बोर्ड

मध्य क्षेत्र नागपुर



36

Government of India

Ministry of Jal Shakti

Department of Water Resources,

River Development & Ganga

Rejuvenation

Central Ground Water Board

Central Region, Nagpur

ANNEXURE R9

No. 7/29/CGWB/CR/AUTHORITY-

Date: 17.11.2023

3285

To,

Shri. Dushyant Patel,
Estate Manager, Cricket Club of India,
Brabourne Stadium, Stadium House,
Block No-3, 1st Floor, Veer Nariman Road,
Churchgate, Mumbai-400020

Sub: Deposition of Environmental compensation for illegal withdrawal of groundwater, Reg.
Ref: 1. Letter No: CGWA-21/31/2020-CGWA-587 dated 01.11.2023
2. Chairman CGWA letter No-CGWA-21/31/2020-CGWA-Part (2)-491 dated 31.08.2023

Sir,

With reference to the show cause notice issued vide file no-CGWA-21/31/2020-CGWA-372, dated 27.06.2023 and above letters, it was advised to explore the feasibility of RWH system in the stadium and use of STP treated water for maintenance of cricket ground and status of installations of them within three months. It was also advised to obtain "No Objection Certificate (NOC)" from Central Ground Water Authority (CGWA) for extraction of ground water from existing 1 BW/TW.

However, three-month timeline for compliance of above directions is expired on 07.11.2023 and till date, no justification or compliance report has been received by this office. As you have not applied for NOC from CGWA furnishing the ground water requirement for greenbelt, cleaning of stadium, domestic and other purposes, the quantum of ground water extraction i.e., 160 KLD from existing cricket stadium (i.e., Vidarbha Cricket Association-Jamtha, Nagpur, Maharashtra) is considered as minimum ground water requirement for maintaining the cricket stadium. Based on this, the Environmental Compensation (EC) of Rs. 27,19,200/- from 24.09.2020 till 01.11.2023 has been imposed and which has to be deposited through Bharatkosh online immediately.

Further, you are advised to stop the ground water extraction till the EC amount is deposited in Bharatkosh and NOC is obtained from CGWA.

This may be treated as **Most Urgent**

Yours sincerely,

(Dr. Pandith Madhnure)

Scientist-D

For Regional Director

Copy to:

1. The District Collector & Magistrate and authorised officer to monitor compliance of directions of CGWA, O/o The Collector and Magistrate, First floor, Collector Office of Mumbai City, Old Custom House, Fort, Mumbai - 400 001 for kind information and necessary action.
2. The Member Secretary, CGWA, 18/11/ Jamnagar House, Mansingh Road, New Delhi-110011 for kind information
3. The CEO, BCCI 4th Floor, Cricket Centre Wankhede Stadium, D-Road, Churchgate, Mumbai-400020 for kind information and necessary direction to the concern.

(Dr. Pandith Madhnure)

Scientist-D

For Regional Director

CALCULATION OF ENVIRONMENTAL COMPENSATION

1a.	Name of the Industry/Infrastructure	"Brabourne Stadium, Mumbai, Maharashtra
1b	Application No. / NOCAP	NA
1c	Online Application Submission Date	NA
2.	Category of the Area (GWRA-2022)#	SAFE (28.05%)
3.	Assessment of Environmental Compensation	
a.	Violation Period (No. Of days) - Illegal extraction of GW	24.09.2020 TO 01.11.2023: 1,133 days
b.	Ground Water Consumption (Cubic Meters/day) as per Application	160
c.	Total Groundwater withdrawal (Cubic Meters) (3a X 3b)	1,81,280
d.	Environmental Compensation Rate (ECR _{gw}) in Rs/m ³ [as per Table 15.1 of CGWA Guidelines 2020]	Rs.15/- as per GWRE 2020 and 2022 safe area falls in safe category
e.	Deterrent Factor [as per Table 15.4 of CGWA Guidelines 2020]	1
f.	Environmental Compensation (3c X 3d X 3e)	Rs. 27,19,200/-
g.	Environmental Compensation Applicable [Maximum of 3f and 3g]	Rs. 27,19,200/-

Thane GWRA 2022

P. Kiran Kumar
17/11/2023
(P. KIRAN KUMAR)

(Signature)
17/11/23
(Pournima Basak)
SCC

Central Ground Water Board, Central Region, New Secretariat Building, Civil Lines, Nagpur – 440 001
Phone: 0712 – 2565314, 2534415, 2553570, 2564391 (Fax), email: rcr-cgwb@nic.in, isr-cgwb@nic.in,
Website: www.cgwb.gov.in

~~स्वच्छ सुरक्षित जल - सुन्दर युवावस्था कल~~

CONSERVE WATER – SAVE LIFE



THE CRICKET CLUB OF INDIA LIMITED

Ref. No. CCI/SEC/CGWA/ 4574 2023

19th December 2023

To,

The Regional Director Central Ground Water Board,
Central Region N.S. Building, Civil Lines
Nagpur- 440001. Maharashtra

Subject: Clarification Request of Ground Water Consumption Calculation and Request to waive off the EC Penalty for Cricket Club of India (CCI)

**Your Ref: Letter No. 7/29/CGWB/CR/AUTHORITY-3285, Dated -
17.11.2023.**

Dear Sir,

1. We are seeking clarification regarding the calculation methodology employed for the groundwater abstraction of 160 KLD (Kilo Litres Per Day) at the Cricket Club of India (CCI) Mumbai, as mentioned in your letter number 7/29/CGWB/CR/AUTHORITY-3285, dated 17.11.2023, requiring the CCI to deposit towards Environment Compensation for the alleged withdrawal of groundwater. (**Enclosure-1**)
2. The Cricket Club of India reiterates that it has not utilized groundwater for its stadium or any domestic purpose. Instead, the CCI has been sourcing water through legal primarily from the Greater Mumbai Municipal Corporation (approximately 80 KLD) and H.H. Roadlines water supplier (approximately 110 KLD). Enclosed with this latter are the relevant invoices for your reference (**Enclosure-2**)
3. Furthermore, the CCI possesses a valid permission issued by the municipal corporation of greater Mumbai- Public Health Department, dated 03/11/2018 (**Enclosure-3**). This permit authorizes the CCI to dig a bore well and use the groundwater for nursery purposes only (approximately 5000 sq. feet area), the high salinity of the water has adversely affected plant growth. In response to this, the CCI has taken the responsible measure of sealing the bore well, supported by geotag photographs (**Enclosure-4**) and water quality reports. (**Enclosure-5**). CCI replied to your latter by mail and courier both dated on 08/07/2023 for the reply of show cause notice (**Enclosure-6**)
4. We are hiring authorized water auditor and registered Consultant from CGWA Mr. Kundleshwar Panigrahi from Centre for Ground Water Recharge Consultant – Raipur for implement of rain water harvesting and installation of STP. After they submit the report we will soon start the design & tendering process



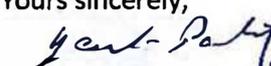
THE CRICKET CLUB OF INDIA LIMITED

for construction of STP and implementation of an Artificial recharge system, if recommended by the experts. (Enclosure-7)

5. We sincerely appreciate your consideration and earnestly request to waive off the Environment Compensation penalty levied on the Cricket Club of India's non-utilization of groundwater for both stadium and domestic purposes as detailed above.
6. The CCI would clarify if there are any other queries in this regard.

Thanking you,

Yours sincerely,


(Dushyant Patel)

Estate Manager,

The Cricket Club Of India



Enclosures- Seven (as stated above)

Enclosure - 1

CALCULATION OF ENVIRONMENTAL COMPENSATION

1a.	Name of the Industry/Infrastructure	"Brabourne Stadium, Mumbai, Maharashtra
1b	Application No. / NOCAP	NA
1c	Online Application Submission Date	NA
2.	Category of the Area (GWRA-2022)#	SAFE (28.05%)
3.	Assessment of Environmental Compensation	
a.	Violation Period (No. Of days) - Illegal extraction of GW	24.09.2020 TO 01.11.2023: 1,133 days
b.	Ground Water Consumption (Cubic Meters/day) as per Application	160
c.	Total Groundwater withdrawal (Cubic Meters) (3a X 3b)	1,81,280
d.	Environmental Compensation Rate (ECR _{gw}) in Rs/m ³ [as per Table 15.1 of CGWA Guidelines 2020]	Rs.15/- as per GWRE 2020 and 2022 safe area falls in safe category
e.	Deterrent Factor [as per Table 15.4 of CGWA Guidelines 2020]	1
f.	Environmental Compensation (3c X 3d X 3e)	Rs. 27,19,200/-
g.	Environmental Compensation Applicable [Maximum of 3f and 3g]	Rs. 27,19,200/-

Thane GWRA 2022

P. Kiran Kumar
17/11/2023
(P. KIRAN KUMAR)

(Signature)
17/11/23
(Arunima Basak)
S.C.C

Central Ground Water Board, Central Region, New Secretariat Building, Civil Lines, Nagpur - 440 001
Phone: 0712 - 2563314, 2534415, 2553570, 2564391 (Fax), email: cr-cgwb@nic.in, scr-cgwb@nic.in
Website: www.cgwb.gov.in

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Enclosure - 2

**THE CRICKET CLUB OF INDIA LIMITED**

REF.NO.CCI/SEC/1956/2022

22 Aug 2022

M/S. HH ROADLINES & WATER SUPPLIERS
Near Parsee Hospital
Amrit Keshav Nayak Marg,
Fort, Mumbai-400 001

Dear Sir,

SUB: SUPPLY OF WATER TANKER

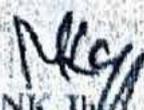
1. Reference to your discussion regarding increase in rate for supply of Water Tanker to the Club.

2. As requested by you, we have considered the rate prevailing and as per the discussion held with you, the existing rate for supply of potable water tanker will be revised from Rs. 800/- per tanker to Rs.850/- with effect from 01 Sep 2022 to 31 Aug 2024 for two years. You will supply water tanker containing 10,000 Ltrs. Of water, as and when required by the Club.

Thanking You,

Yours Faithfully,

THE CRICKET CLUB OF INDIA LTD.


(NK Jha)
Secretary

H.H.ROADLINES & WATER SUPPLIER

Bill No.: 8301.

Date.: 31/07/2023.

M/S.: CRICKET CLUB OF INDIA.**TOTAL: 184 TRIPS RATE 800 PER TRIP RS : 1,47,200.00****RUPEES IN WORD : ONE LAKH FOURTY SEVEN THOUSAND
TWO HUNDRED ONLY..****TOTAL: 44 TRIPS RATE 1600 PER TRIP RS : 70,400.00****RUPEES IN WORD : SEVENTY THOUSAND FOUR HUNDRED ONLY.****GRAND TOTAL : RS: 1,47,200.00 + 70,400.00 = RS.: 2 17,600.00****RUPEES IN WORD : TWO LAKH SEVENTEEN THOUSAND .
SIX HUNDRED ONLY.****(SIGNATURE)****From H.H.Roadlines & Water Supplier**

H.H.ROADLINES & WATER SUPPLIER

16-Jul-2023	8829 ✓	MH-01-CV-0786	55431	55441	10
16-Jul-2023	8832 ✓	MH-04-HD-0786	55441	55451	10
16-Jul-2023	8835 ✓	MH-04-HD-0786	55451	55462	11
16-Jul-2023	8837 ✓	MH-01-DN-7786	55462	55472	10
16-Jul-2023	8857 ✓	MH-04-HD-0786	55462	55472	10
16-Jul-2023	8858 ✓	MH-01-CV-0786	55482	55493	11
17-Jul-2023	8880 ✓	MH-01-DN-7786	55493	55503	10
17-Jul-2023	8881 ✓	MH-04-HD-8877	55503	55513	10
17-Jul-2023	8887 ✓	MH-01-CV-0786	55513	55524	11
17-Jul-2023	8888 ✓	MH-04-HD-0786	55524	55534	10
17-Jul-2023	8889 ✓	MH-04-HD-8877	55534	55544	10
17-Jul-2023	8890 ✓	MH-04-HD-0786	55544	55554	10
17-Jul-2023	8891 ✓	MH-01-DN-7786	55554	55566	12
17-Jul-2023	8895 ✓	MH-01-DN-7786	55566	55574	8
17-Jul-2023	8898 ✓	MH-04-HD-0786	55574	55585	11
17-Jul-2023	8900 ✓	MH-04-HD-8877	55585	55596	11
18-Jul-2023	9225 ✓	MH-04-HD-0786	55596	55606	10
18-Jul-2023	9226 ✓	MH-01-DN-7786	55606	55620	14
18-Jul-2023	9233 ✓	MH-04-HD-0786	55620	55630	10
18-Jul-2023	9236 ✓	MH-01-DN-7786	55630	55641	11
18-Jul-2023	9238 ✓	MH-04-HD-0786	55641	55651	10
18-Jul-2023	9242 ✓	MH-01-DN-7786	55651	55661	10
18-Jul-2023	9244 ✓	MH-04-HD-0786	55661	55672	11
18-Jul-2023	9245 ✓	MH-01-DN-7786	55672	55682	10
19-Jul-2023	9274 ✓	MH-04-HD-0786	55682	55692	10
19-Jul-2023	9275 ✓	MH-01-DN-7786	55692	55703	11
19-Jul-2023	9278 ✓	MH-01-CV-0786	55703	55713	10
19-Jul-2023	9282 ✓	MH-01-DN-7786	55713	55723	10
19-Jul-2023	9284 ✓	MH-01-DN-7786	55723	55734	10
19-Jul-2023	9285 ✓	MH-01-CV-0786	55734	55744	10
19-Jul-2023	9288 ✓	MH-01-CV-0786	55744	55755	11
19-Jul-2023	9290 ✓	MH-04-HD-0786	55755	55765	10
19-Jul-2023	9293 ✓	MH-04-HD-0786	55765	55775	10
19-Jul-2023	9296 ✓	MH-04-HD-0786	55775	55785	10
20-Jul-2023	9320 ✓	MH-04-HD-0786	55785	55796	11
TOTAL		TRIPS	35		



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I.H.ROADLINES & WATER SUPPLIER

20-Jul-2023	9326 ✓	MH-04-HD-8877	55796	55806	10
20-Jul-2023	9327 ✓	MH-04-HD-0786	55806	55817	11
20-Jul-2023	9331 ✓	MH-01-DN-7786	55817	55827	10
20-Jul-2023	9334 ✓	MH-01-DN-7786	55827	55837	10
20-Jul-2023	9335 ✓	MH-04-HD-0786	55837	55847	10
20-Jul-2023	9336 ✓	MH-04-HD-8877	55847	55858	11
20-Jul-2023	9337 ✓	MH-01-DN-7786	55858	55868	10
21-Jul-2023	9364 ✓	MH-04-HD-0786	55868	55878	10
21-Jul-2023	9365 ✓	MH-04-HD-0786	55878	55889	11
21-Jul-2023	9373 ✓	MH-04-HD-0786	55889	55899	10
21-Jul-2023	9377 ✓	MH-04-HD-8877	55899	55910	11
21-Jul-2023	9380 ✓	MH-04-HD-8877	55910	55920	10
21-Jul-2023	1437 ✓	MH-01-CV-7772	55920	55940	20
21-Jul-2023	1438 ✓	MH-01-CV-7772	55940	55959	19
22-Jul-2023	1442 ✓	MH-01-CV-7772	55959	55979	20
22-Jul-2023	9415 ✓	MH-01-CV-0786	55979	55989	10
22-Jul-2023	9416 ✓	MH-04-HD-0786	55989	55999	10
22-Jul-2023	9417 ✓	MH-04-HD-8877	55999	56010	11
22-Jul-2023	9419 ✓	MH-01-CV-0786	56010	56020	10
22-Jul-2023	9425 ✓	MH-01-CV-0786	56020	56030	10
22-Jul-2023	9426 ✓	MH-04-HD-0786	56030	56041	11
22-Jul-2023	9433 ✓	MH-04-HD-0786	56041	56051	10
22-Jul-2023	9435 ✓	MH-01-DN-7786	56051	56062	11
23-Jul-2023	9455 ✓	MH-01-CV-0786	56062	56072	10
23-Jul-2023	9461 ✓	MH-04-HD-0786	56072	56083	11
23-Jul-2023	9463 ✓	MH-01-DN-7786	56083	56093	10
23-Jul-2023	9465 ✓	MH-04-HD-0786	56093	56104	11
23-Jul-2023	9466 ✓	MH-01-CV-0786	56104	56114	10
23-Jul-2023	9473 ✓	MH-04-HD-8877	56114	56124	10
23-Jul-2023	9475 ✓	MH-01-CV-0786	56124	56135	11
23-Jul-2023	8479 ✓	MH-01-DN-7786	56135	56145	10
24-Jul-2023	9507 ✓	MH-04-HD-0786	56145	56155	10
24-Jul-2023	9506 ✓	MH-01-DN-7786	56155	56165	10
24-Jul-2023	9512 ✓	MH-01-CV-0786	56165	56176	11
24-Jul-2023	9513 ✓	MH-04-HD-8877	56176	56186	10
TOTAL		TRIPS	35		

H.H.ROADLINES & WATER SUPPLIER

24-Jul-2023	9518 ✓	MH-01-DN-7786	56186	56197	—	10
24-Jul-2023	9521 ✓	MH-01-CV-0786	56197	56207	—	10
24-Jul-2023	9523 ✓	MH-04-HD-0786	56207	56218	—	11
24-Jul-2023	9524 ✓	MH-01-DN-7786	56218	56228	—	10
25-Jul-2023	9558 ✓	MH-01-DN-7786	56228	56238	—	10
25-Jul-2023	9563 ✓	MH-04-HD-0786	56238	56248	—	10
25-Jul-2023	9564 ✓	MH-01-CV-0786	56248	56259	—	11
25-Jul-2023	9565 ✓	MH-01-DN-7786	56259	56269	—	10
25-Jul-2023	9572 ✓	MH-01-DN-7786	56269	56279	—	10
25-Jul-2023	9576 ✓	MH-04-HD-8877	56279	56290	—	11
25-Jul-2023	9577 ✓	MH-01-DN-7786	56290	56300	—	10
25-Jul-2023	9579 ✓	MH-04-HD-8877	56300	56310	—	10
25-Jul-2023	9583 ✓	MH-04-HD-0786	56310	56321	—	11
25-Jul-2023	9587 ✓	MH-04-HD-8877	56321	56331	—	10
26-Jul-2023	8911 ✓	MH-01-DN-7786	56331	56340	—	9
26-Jul-2023	8910 ✓	MH-04-HD-8877	56341	56352	—	11
26-Jul-2023	8917 ✓	MH-04-HD-0786	56352	56362	—	10
26-Jul-2023	8919 ✓	MH-01-DN-7786	56362	56372	—	10
26-Jul-2023	8922 ✓	MH-01-CV-0786	56372	56382	—	10
26-Jul-2023	9601 ✓	MH-04-JU-1443	56382	56393	—	11
26-Jul-2023	9602 ✓	MH-04-KF-6184	56393	56403	—	10
26-Jul-2023	9603 ✓	MH-04-HD-1582	56403	56413	—	10
26-Jul-2023	9604 ✓	MH-04-HD-1051	56413	56423	—	10
26-Jul-2023	9605 ✓	MH-04-JU-1443	56423	56434	—	11
26-Jul-2023	9606 ✓	MH-04-KF-6184	56434	56444	—	10
26-Jul-2023	1444 ✓	MH-01-CV-7772	56444	56464	—	20
27-Jul-2023	1445 ✓	MH-01-CV-7772	56464	56483	—	19
27-Jul-2023	8948 ✓	MH-01-DN-7786	56483	56493	—	10
27-Jul-2023	1446 ✓	MH-01-CV-7772	56493	56513	—	20
27-Jul-2023	1447 ✓	MH-01-CV-7772	56513	56533	—	20
28-Jul-2023	8980 ✓	MH-04-HD-0786	56533	56543	—	10
28-Jul-2023	8982 ✓	MH-04-HD-0786	56543	56553	—	10
28-Jul-2023	1450 ✓	MH-01-CV-7772	56553	56573	—	20
28-Jul-2023	1451 ✓	MH-01-CV-7772	56573	56592	—	19
28-Jul-2023	8996 ✓	MH-04-HD-0786	56592	56602	—	10
TOTAL		TRIPS	35			

7

H.H.ROADLINES & WATER SUPPLIER

28-Jul-2023	1452 ✓	MH-01-CV-7772	56602	56622	—	20
29-Jul-2023	1456 ✓	MH-01-CV-7772	56622	56641	—	19
29-Jul-2023	1457 ✓	MH-01-CV-7772	56641	56660	—	19
29-Jul-2023	1458 ✓	MH-01-CV-7772	56660	56679	—	19
29-Jul-2023	9022 ✓	MH-04-HD-8877	56679	56690	—	11
29-Jul-2023	9027 ✓	MH-01-DN-7786	56790	56790	NO READING	11
29-Jul-2023	1459 ✓	MH-01-CV-7772	56701	56720	—	19
30-Jul-2023	9043 ✓	MH-04-HD-0786	56720	56730	—	10
30-Jul-2023	9044 ✓	MH-04-HD-8877	56730	56740	—	10
30-Jul-2023	1463 ✓	MH-01-CV-7772	56740	56760	—	20
30-Jul-2023	1464 ✓	MH-01-CV-7772	56760	56779	—	19
30-Jul-2023	1465 ✓	MH-01-CV-7772	56779	56799	—	20
30-Jul-2023	1466 ✓	MH-01-CV-7772	56799	56818	—	19
31-Jul-2023	9083 ✓	MH-04-HD-0786	56818	56828	—	10
31-Jul-2023	9092 ✓	MH-01-DN-7786	56828	56838	—	10
31-Jul-2023	9091 ✓	MH-04-HD-0786	56838	56848	—	10
31-Jul-2023	9093 ✓	MH-01-CV-0786	56848	56859	—	11
31-Jul-2023	9094 ✓	MH-04-HD-8877	56859	56869	—	10
31-Jul-2023	9098 ✓	MH-04-HD-8877	56869	56880	—	11
31-Jul-2023	9101 ✓	MH-01-DN-7786	56880	56890	—	10
31-Jul-2023	9102 ✓	MH-04-HD-0786	56890	56900	—	10
31-Jul-2023	9111 ✓	MH-04-HD-0786	56900	56911	—	11
31-Jul-2023	9112 ✓	MH-01-DN-7786	56911	56921	—	10
TOTAL		TRIPS	23			

Checked and found correct.
 10,000 litres tanks = 183 nos
 20,000 " " " " = 44 nos
 228



बहुमूर्त मयान रफालिका

DUPLICATE BILL

आपका बिल का अर्थ है -
THE CRICKET CLUB OF INDIA
BANKERS (PUNJAB) LTD & WATERA ROAD (MUMBAI)

बिल नंबर (Bill No.)

A-48070

आपका बिल नंबर (Bill No.)

AXAB380000

बिल / पत्र नं (Bill / Paper No.)

A 37 / 100

169

बिल नंबर (Bill No.)

232ent2W0755471

बिल दिनांक (Bill Date)

04-10-2023

आपका बिल नंबर (Bill No.)

50

बिल का अर्थ है

SAILED NA

बिल का अर्थ है

0000003635

बिल का अर्थ है

बिल का अर्थ है

32000

बिल का अर्थ है

0

बिल का अर्थ है

Private

बिल का अर्थ है

5011300

बिल का अर्थ है

Capstan

बिल का अर्थ है

50

17-07-2023	17-08-2023
1545	1946

IC1) 481.0	IC2) 0	IC-CA) 401
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बिल का अर्थ है

MOK / NOG

बिल का अर्थ है

MB01

बिल का अर्थ है

63.85

बिल का अर्थ है	17-04-2023
बिल का अर्थ है	08-10-2023
बिल का अर्थ है	4381

बिल का अर्थ है

Bill Process Date - 04-10-2023

Available Security Deposit

बिल का अर्थ है

1. बिल का अर्थ है...
2. बिल का अर्थ है...
3. बिल का अर्थ है...
4. बिल का अर्थ है...
5. बिल का अर्थ है...
6. बिल का अर्थ है...
7. बिल का अर्थ है...
8. बिल का अर्थ है...
9. बिल का अर्थ है...
10. बिल का अर्थ है...

बिल का अर्थ है

1. बिल का अर्थ है...
2. To make Payments through NEFT
IFSC Code - 5010000300
A/C No. - MCGM-WCAXAB380000
Name - MCGM Water Charges
Branch - SB - Mumbai Main



17-07-2023	17-08-2023
1545	1946

बिल का अर्थ है



बिल का अर्थ है

बिल का अर्थ है

Mr. Dushyant Patel
Estate Manager
Club of India Ltd.

THE CRICKET CLUB OF INDIA LTD
ADMIN

Enclosure - 3

MUNICIPAL CORPORATION OF GREATER MUMBAI
PUBLIC HEALTH DEPARTMENT
INDECTICIDE BRANCH

No: PCO/ 878/A/SR

Date: 03/11/2018

To,
The Cricket Club Of India Limited,
Stadium House, Block - 3,
1st Floor, Veer Nariman Road,
Churchgate, Mumbai No. 400020.

Sub: Permission to allow to dig retain a Bore well no.01 and the use of water from the bore well for **Non Potable** purpose at The Cricket Club Of India Limited, Stadium House, Block - 3, 1st Floor, Veer Nariman Road, Churchgate, Mumbai No 400020.

Ref: An undertaking submitted by you on Dt.19/04/2018 Sanctioned Vide IO/ 1438 /SR. Dt. 29.10.2018

Sir,

Permission to dig retain a Bore Well and allow the use of water from the Bore Well for **Non Potable** purpose at the above place is hereby granted to you subject to the compliance with the conditions mentioned in the memo of conditions duly signed by you. A board prohibiting the use of the well water for drinking, bathing, cooking purpose shall be exhibited at a conspicuous place.

The permission is liable to be summarily revoked, if any of the conditions in the memo of conditions is not found to have been complied with or breached, in that case you will be liable to legal action as provided under Mumbai Municipal Corporation Act.

The said Bore well shall be dug within 30 days of permission being granted as otherwise the said permission automatically stands void/ revoked.



M. S. Desai
03/11/18
PEST CONTROL OFFICER
"A" WARD

Enclosure - 4

483

58



Dec 12, 2023 10:17:01
18.9315131N 72.8240011E

Dinshaw Vacha Road

Churchgate

Mumbai

Konkan Division

Maharashtra

Enclosure - 5



TESTED & TRUSTED



RCA LABORATORIES

(A Division of Dr. Amin Controllers Pvt. Ltd.)
ISO/IEC 17025-2005 ACCREDITED LABORATORY

213,501,502,523 Milan Industrial Estate,
Abhyudaya Nagar, Cotton Green, Mumbai -
400033.
Tel: +91-22-24706274/7576 Fax: +91-22-24706310
E-mail: info@rcalaboratories.com
website: www.rcalabs.in
CIN: U63090MH1975PTC019687

Test Certificate

Certificate No : RCA/CERTIFICATE/LABMUM/1819/2911
ULR No : TC69861800001158P
Job No : LABMUM/2018/2490

Certificate Date : 13/12/2018

Sample No. : LAB/3216

THE CRICKET CLUB OF INDIA LIMITED

BRABOURNE STADIUM, NEAR ASIATIC, SIR DINSHAW WADHYA ROAD,
GATE NO. 9, CHURCHGATE
MUMBAI - 400020 INDIA

Kind Attn : PRASSANA PETHE

Commodity : BORWELL WATER
Sample Recd. From : M/s. THE CRICKET CLUB OF INDIA LIMITED
Sample Received on / Lr. Ref : 03.12.2018 Vide Ref No : Dt.
No. of Samples/Quantity/Packing : 1 / App. 1250 ml / PLASTIC BOTTLE + GLASS BOTTLE
Seal No : —
Markings on the Letter/Label : Sample : Borwell Water
Date of Test Performance : 08/12/2018 to 10/12/2018

The above was analyzed as sought and results obtained are as follows :

Test Result

Sr. No.	Parameter	Method	Result	Specification	Unit
	Sample Detail		colorless liquid, Colourless turbid liquid.		
	CHEMICAL				
I	Chemical Parameter*				
I	Calcium*	IS : 3025 (PART 40)	132.51	Max 75.00	mg/L
II	Chloride (as Cl)	IS : 3025 (PART 32)	1142	Max 250.00	mg/L

Mr. Sanjay Patel

Issued By

THIS TEST CERTIFICATE IS VALID WITH RCA HOLOGRAM NO. M-001651



Ma. Bhagyashree Katkar
Authorised Signatory

Mrs. Kavita Kadam
Authorised Signatory

Our Laboratories at
Gandhidham (Kutch),
Kolkata, Chennai,
Vishakhapatnam,
Mumbai & Paradip



fssai
APPROVED

Gafta
(APPROVED LABORATORY)

FOSFA
INTERNATIONAL
(ASSOCIATED ANALYST
MEMBER)



Certificate No. FOSFA

"This test has been performed to the best of our skills and abilities and is limited to the exercise of due care. This certificate which is issued on conditions stipulated overleaf, reflects our findings at the time and place of testing and does not relieve the parties concerned of their contractual obligations. Samples will be retained at our end for period of 30 days unless instructed to the contrary prior to its disposal date."



TESTED & TRUSTED

RCA LABORATORIES

(A Division of Dr. Amin Controllers Pvt. Ltd.)
ISO/IEC 17025-2005 ACCREDITED LABORATORY

213,501,502,523 Milan Industrial Estate,
Abhyudaya Nagar, Cotton Green, Mumbai -
400033.

Tel: +91-22-24786374/75/76 Fax: +91-22-24706310

E-mail: info@rcalaboratories.com

Website: www.rcalabs.in

CIN: U63090MH1975PTC018687

Test Certificate

Certificate No : RCA/CERTIFICATE/LABMUM/1819/2911

Certificate Date : 13/12/2018

ULR No : TC69061800001158P

Job No : LABMUM/2018/2493

Sample No. : LABJ216

Test Result

Sr. No.	Parameter	Method	Result	Specification	Unit
III	Conductivity	IS : 3025 (PART 14)	3452	---	µS/cm
IV	Magnesium as Mg*	IS : 3025 (PART 46)	126.04	Max 30.00	mg/L
V	pH value	IS : 3025 (PART 11)	7.30	6.50-8.50	---
VI	Sulphate as SO ₄	IS : 3025 (PART 24)	80.52	Max 200.00	mg/L
VII	Total alkalinity as calcium carbonate	IS : 3025 (PART 23)	282.8	Max 200.00	mg/L
VIII	Total Dissolved solids	IS : 3025 (PART 16)	2244.0	Max 500.00	mg/L
IX	Total Hardness (as CaCO ₃)	IS : 3025 (PART 21)	856.48	Max 200.00	mg/L
X	TURBIDITY*	IS : 3025 (PART 10)	25.0	Max 1.00	NTU
2	Heavy Metal*				
I	Iron as Fe*	IS : 3025 (PART 53)-2003 (REAFFIRMED 2009)	Not Detected	Max 0.3	mg/L
3	Phenolphthalein Alkalinity*	IS : 3025 (PART 23)	Nil	---	mg/L
4	Physical Parameter*				
I	Colour*	IS : 3025 (PART 4)	<1.0	Max 5.00	Hazen Units
II	Odour*	IS : 3025 (PART 5)	odourless	Agreeable	---
III	Taste*	IS : 3025 (PART 8)	Disagreeable	Agreeable	---

Mr. Sanjay Patel

Issued By

THIS TEST CERTIFICATE IS VALID WITH RCA HOLOGRAM NO. M-001651



B. Katkar
Ms. Bhagyashree Katkar
Authorised Signatory

K. Kodani
Mrs. Kavita Kodani
Authorised Signatory

Our Laboratories at
Gandhidham (Kutch),
Kolkata, Chennai,
Vishakhapatnam,
Mumbai & Paradip



fssai
APPROVED

Gafta
(APPROVED LABORATORY)

FOSFA
INTERNATIONAL
(ASSOCIATED ANALYST
MEMBER)



Credence No. TC6906

"This test has been performed to the best of our skills and abilities and is limited to the exercise of due care. This certificate which is issued on conditions stipulated overlies/reflects our findings at the time and place of testing and does not relieve the parties concerned of their contractual obligations. Samples will be retained at our end for period of 30 days until instructed to the contrary prior to its disposal date."



TESTED & TRUSTED

RCA LABORATORIES

(A Division of Dr. Amin Controllers Pvt. Ltd.)
ISO/IEC 17025-2005 ACCREDITED LABORATORY

213,501,502,522 Milan Industrial Estate,
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400033.
Tel: +91-22-24706274/75/76 Fax: +91-22-24706310
E-mail: info@rcalaboratories.com
website: www.rcalabs.in
CIN: U63090MH1975P7C018687

Test Certificate

Certificate No : RCA/CERTIFICATE/LABMUM/1819/2911
ULR No : TC690618000001158P
Job No : LABMUM/2018/2490

Certificate Date : 13/12/2018

Sample No. : LAB/3216

Test Result

Sr. No.	Parameter	Method	Result	Specification	Unit
MICROBIOLOGY					
5	Coliform Count*	IS : 1622-1981 (REAFFIRMED 2009)	<2 (Absent)	Absent	MPN/100 ml
6	Escherichia coli*	IS : 1622-1981 (REAFFIRMED 2009)	<2 (Absent)	Absent	MPN /100 ml
7	Total Plate Count (at 37°C)*	IS : 1622-1981 (REAFFIRMED 2009)	17100	Max 50.00	cfu/ml

Test Remarks : (*) Parameters are not under NA BL Scope



Mr. Sanjay Patel

Issued By

Bhagyashree
Ms. Bhagyashree Kulkar
Authorised Signatory

Kavita
Mrs. Kavita Kadam
Authorised Signatory

THIS TEST CERTIFICATE IS VALID WITH RCA HOLOGRAM NO. M-001651

LMS-F4 - (1) The results relate only to the item(s) tested above (2) Samples not drawn by us (3) The test report certificate shall not be reproduced except in full, without written approval of the laboratory.

Our Laboratories at
Gandhidram(Kulch),
Kolkata, Chennai,
Visakhapatnam,
Mumbai & Paradip



fssai
APPROVED

Gafta
(APPROVED LABORATORY)

FOSFA
INTERNATIONAL
(ASSOCIATED ANALYST
MEMBER)



Certificate No./TC6906

This test has been performed to the best of our skills and abilities and is limited to the exercise of due care. This certificate which is issued on conditions stipulated overleaf, reflects our findings at the time and place of testing and does not relieve the parties concerned of their contractual obligations. Samples will be retained at our end for period of 30 days until instructed to the contrary prior to its disposal date.

Enclosure - 6

BY COURIER
SPEED POST



THE CRICKET CLUB OF INDIA LIMITED

Ref: CCI/SEC/Notice-CGWA/ 1840 /2023

08th July 2023

Mr. A.K. Agrawal
Member Secretary
Central Ground Water Authority
18/11. Jam Nagar House, Man Singh Road,
New Delhi- 110011

**Sub: Show Cause Notice- File No- CGWA-21/31/2020-CGWA- 371- Dt:
27:06:2023**

Dear Sir,

1. We are submitting our clarification in response to the "Show Cause Notice" cited above.
2. At the outset we state that the Cricket Club of India Ltd. ("CCI") is not in violation of the Ministry of Jal Shakti Guidelines as observed in your letter dated 27.06.2023. We would also like to hereby apprise you the reason as to why a "No Objection Certificate" was not sought from the concerned department i.e. CGWA/SGWA and why a penalty/ Environment Compensation should not be imposed on the CCI for ground water extraction.
3. Our clarification / explanation is contained in the succeeding paragraphs.
4. For the one "Bore well" existing in our premises, we already have a proper permission / authorisation from the Municipal Corporation of Greater Mumbai - Public Health Department- Mumbai vide their letter dated 3rd November 2018 wherein the authority has permitted the CCI to dig a "Bore well" and use the

(1/3)



THE CRICKET CLUB OF INDIA LIMITED

water from it for “non-potable” purposes. Enclosing the said letter herewith as “Exhibit A”.

5. The water from the Bore well water is “Non potable” and therefore not being used for drinking or bathing or cooking or watering the cricket ground or washing or cleaning or any other purposes except wetting the ground around the plants in the nursery during the non-monsoon months only. During the monsoon period, there is enough water already available from the rains. The plants in the nursery, it would be appreciated, are so vital for the sustenance of the environment.
6. The average monthly extraction of water from the said Bore well during the non-monsoon period is insignificant. During the monsoon period, we do not use the Bore well water at all.
7. At the further outset, we state that the said ground water is not used for maintenance of the cricket ground i.e. Brabourne Stadium. Hence the ratio given in “Haider Ali v. Union of India and Ors. (O.A. No. 94/2021)” passed by the Hon’ble NGT is not applicable in our instance and to the CCI. Kindly be advised that the bore well is located far away from the cricket ground and is meant only for the nursery.
8. We hereby confirm and reassure you that there is no excessive use nor wastage of water nor any kind of misuse of water in the CCI premises.
9. We further state that as per our understanding of the last paragraph under “Preamble and Background” of the gazette of India Extraordinary Part II Section 3(ii) (Ministry of Jal Shakti Notification dated 24th September 2020), the “NOC” is required for the new / existing industries, industries seeking expansion, infrastructure projects and mining projects extracting ground water. We submit that the CCI does not come under the categories of any manufacturing or mining or infrastructure or real estate or commercial industry.



THE CRICKET CLUB OF INDIA LIMITED

10. The CCI is a "Sports Club" registered as a Company limited by guarantee with no share capital and has the primary objective of promoting the game of cricket and any other sports.

11. We would like to submit that that the infrastructure of the CCI has been constructed in late 1930s as per the norms and rules then prevalent. Notwithstanding that, the CCI is already in the process of exploring the feasibility of harvesting rainwater and also setting up STP subject to Municipal Corporation approval for any such alteration and addition to our existing building complex. As a matter of fact, we have already set up a ring well at one of the corners of the cricket ground that stores the ground water seeping through the ground and the same water is being recycled for watering the ground subsequently.

12. In the light of above submission, it is our request to consider our case and exempt us from penalties, if any.

13. In the event, it is observed by your office that there are any compliances and / or any corrective measures that are required to be taken or the process for seeking ex-post-facto approval to be initiated by the CCI, we hereby request you to guide us about the same and we will promptly do the needful.

Yours sincerely,

Authorised Signatory

Encl: As stated above

Enclosure - 7

**THE CRICKET CLUB OF INDIA LIMITED**

Ref.No. CCI/SEC/449/M/2023-24

Date: 12 December 2023

Dr. K. Panigrahi
Accredited Water Professional from CGWA
Plot-90/A, Sector-2, Geetanjali Nagar, Raipur
Chhathisgrah- 492001

Dear Sir:

This is to certify that Centre for Ground Water Recharge (C.G.W.R), an accredited ground water professional from Central Ground Water Authority ,CGWA, (GOI) have been authorized as a Water Consultant for Cricket Club of India (CCI), Bombay. They are providing their expert consultancy for the following:

1. Ground Water NOC from Central/State Authority.
2. Providing Complete drawing and design of plain water harvesting, also give expert supervision during construction.
3. Water quality of CCI.
4. STP and other water related consultancy.

All the consultancy expenses from Centre for Ground Water Recharge to CCI will not exceed Rs. 3.50 lakhs (Rupees Three Lakhs Fifty Thousand only), exclusive of all taxes.

Thanking you,

Yours faithfully,
For THE CRICKET CLUB OF INDIA LTD.


N.K. JHA
SECRETARY

Received
Dated
12/11/23
Mumbai



सत्यमेव जयते

Welcome : CCI01

Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)



Logout

Application for Issue of NOC to Abstract Ground Water (NOCAP)

Applicant Home	Apply	Feedback	Change Password	Profile	Grievance	Submitted Application Payment
Revival Request	Application Pass Book	Upload Attachment	Payment for Associate			

<p>Location Details</p> <p>Communication Address</p> <p>Land Use Details</p> <p>Water Requirement Details</p> <p>De-Watering Existing Structure</p> <p>De-Watering Proposed Structure</p> <p>Groundwater Abstraction Structure-Existing</p> <p>Groundwater Abstraction Structure-Proposed</p> <p>Breakup of Water Requirement</p> <p>Water Supply Detail</p> <p>Other Details</p> <p>Attachment</p> <p>Ready To Submit</p> <p>Final Submit</p>	<p style="text-align: center;">INFRASTRUCTURE USE: 1. General Information- Location Details</p> <p style="text-align: right;">(*)- Mandatory Fields, (\$) - Upload Attachments in Attachment Section</p> <p>(1). General Information:</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <tr> <td style="width: 25%;">Water Quality Type : *</td> <td style="width: 25%;">Fresh Water</td> <td style="width: 25%;">Application Type</td> <td style="width: 25%;">Sports Infrastructure and Pla</td> </tr> <tr> <td>(i) Name of Infrastructure: *</td> <td>THE CRICKET CLUB OF INDIA L</td> <td>(ii) PAN Number Of The Firm: *</td> <td>AACCT6935C</td> </tr> <tr> <td>(iii) GST Number Of The Firm:</td> <td></td> <td></td> <td></td> </tr> </table> <p>(iv) Location Details of the Infrastructure Unit- (Attach Approved Site Plan and Location Map) *</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <tr> <td>Address Line 1: *</td> <td>ADMINISTRATIVE OFFICE</td> <td>Address Line 2:</td> <td>1ST FLR. VEER NARIMAN ROAD</td> </tr> <tr> <td>Address Line 3:</td> <td>CHURCHGATE</td> <td></td> <td></td> </tr> <tr> <td>State: *</td> <td>MAHARASHTRA</td> <td>District: *</td> <td>MUMBAI</td> </tr> <tr> <td>Sub-District: *</td> <td>MUMBAI</td> <td>Village/Town: *</td> <td>Town</td> </tr> <tr> <td>Town: *</td> <td>Greater Mumbai (M Corp.) P</td> <td></td> <td></td> </tr> <tr> <td>Latitude</td> <td></td> <td>Longitude</td> <td></td> </tr> <tr> <td>Whether Project is MSE: *(\$)</td> <td>No</td> <td>MSE Type</td> <td>--Select--</td> </tr> <tr> <td>Whether project falling within 500m from the periphery of demarcated Wetland: *(\$)</td> <td>No</td> <td>Type of Project: *</td> <td> <input type="radio"/> New Project <input checked="" type="radio"/> Existing Project <input type="radio"/> Expansion Program of Existing Project </td> </tr> <tr> <td>Whether NOC Obtained for Existing Usage</td> <td>No</td> <td></td> <td></td> </tr> </table>	Water Quality Type : *	Fresh Water	Application Type	Sports Infrastructure and Pla	(i) Name of Infrastructure: *	THE CRICKET CLUB OF INDIA L	(ii) PAN Number Of The Firm: *	AACCT6935C	(iii) GST Number Of The Firm:				Address Line 1: *	ADMINISTRATIVE OFFICE	Address Line 2:	1ST FLR. VEER NARIMAN ROAD	Address Line 3:	CHURCHGATE			State: *	MAHARASHTRA	District: *	MUMBAI	Sub-District: *	MUMBAI	Village/Town: *	Town	Town: *	Greater Mumbai (M Corp.) P			Latitude		Longitude		Whether Project is MSE: *(\$)	No	MSE Type	--Select--	Whether project falling within 500m from the periphery of demarcated Wetland: *(\$)	No	Type of Project: *	<input type="radio"/> New Project <input checked="" type="radio"/> Existing Project <input type="radio"/> Expansion Program of Existing Project	Whether NOC Obtained for Existing Usage	No		
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Whether NOC Obtained for Existing Usage	No																																																

of Groundwater :			
Date of Commencement :	<input type="text" value="09/11/1933"/> 		
<input type="button" value="Check"/> <input type="button" value="Save as Draft"/> <input type="button" value="Next >>"/>			



Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)



Application for Issue of NOC to Abstract Ground Water (NOCAP)

Welcome : CCI01

[Logout](#)

Applicant Home	Apply	Feedback	Change Password	Profile	Grievance	Submitted Application Payment
Revival Request	Application Pass Book	Upload Attachment	Payment for Associate			

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Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)



Application for Issue of NOC to Abstract Ground Water (NOCAP)

Welcome : CCI01

Logout

Applicant Home	Apply	Feedback	Change Password	Profile	Grievance	Submitted Application Payment
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Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)



Application for Issue of NOC to Abstract Ground Water (NOCAP)

Welcome : CCI01

Previous Login Date Time: 31/01/2024 17:33:56 PM , IP Address: 122.180.16.52

Logout

Applicant Home	Apply	Feedback	Change Password	Profile	Grievance	Submitted Application Payment
Revival Request	Application Pass Book	Upload Attachment	Payment for Associate			

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Next >>



सत्यमेव जयते

Welcome : CCI01

Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)



Logout

Application for Issue of NOC to Abstract Ground Water (NOCAP)

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	<p style="text-align: center;">MSME certificate in case of MSME (0)</p> <p>Attachment Name : <input type="text"/></p> <p>Select Attachment File : <input type="button" value="Choose File"/> No file chosen <input type="button" value="Upload"/></p> <table border="1" style="width: 100%; text-align: center;"> <thead> <tr> <th style="width: 10%;">Sr.No.</th> <th style="width: 40%;">Attachment Name</th> <th style="width: 20%;">File Name</th> <th style="width: 15%;">View File</th> <th style="width: 15%;">Delete</th> </tr> </thead> <tbody> <tr> <td colspan="5">No Records Exist in MSME Attachment.</td> </tr> </tbody> </table> <p style="text-align: right;"><input type="button" value=" << Prev"/> <input type="button" value=" Submit"/></p>	Sr.No.	Attachment Name	File Name	View File	Delete	No Records Exist in MSME Attachment.				
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भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation

(भूजल निकासी हेतु छूट प्रमाण पत्र)
Certificate of Exemption for Ground Water Withdrawal

Project Name:	The Cricket Club Of India Ltd		
Project Address:	Administrative Office, 1st Flr. Veer Nariman Road, Gate No- 9, Churchgate		
Town:	Greater Mumbai (m Corp.) Part-2	Block:	Mumbai
District:	Mumbai	State:	Maharashtra
Pin Code:			
Communication Address:	The Cricket Club Of India Ltd, Administrative Office, , 1st Flr. Veer Nariman Road, Gate No- 9, Churchgate, Mumbai, Mumbai, Maharashtra - 400020		
Address of CGWB Regional Office :	Central Ground Water Board Central Region, N.s. Building, Civil Lines, Nagpur, Maharashtra - 440001		

1. Application No.:	21-4/10952/MH/INF/2024	2. Category:	Safe
		(GWRE 2023)	
3. Project Status:	Existing Project	4. Valid From	02/02/2024
5. Ground Water Abstraction Permitted:			
	Fresh Water		Saline Water
	Dewatering		Total
	m ³ /day	m ³ /year	m ³ /day
	m ³ /day	m ³ /year	m ³ /year
	1.00		

This is to certify that as per information furnished by the applicant, M/s THE CRICKET CLUB OF INDIA LTD comes under Micro and Small Enterprises category and has ground water withdrawal of less than 10 cum/day. As per S.O. 3289(E) dated 24/09/2020 by Department Of Water Resources, River Development and Ganga Rejuvenation, guidelines to regulate and control ground water extraction in India, 2020 Micro and small Enterprises drawing ground water less than 10 cum/day are exempted.

The firm is exempted from seeking NOC. The firm shall install digital water flow meter on all ground water abstraction structures and maintain the logbook.

This certificate is system generated and based on information provided by the applicant. CGWA has not verified the claim made by applicant. Any false information furnished/ violation by the applicant, shall invite legal action against him/her as per S.O. 3289(E) dated 24/09/2020.

यह प्रमाणित किया जाता है कि आवेदक द्वारा दी गई सूचना के अनुसार मैसर्स सूक्ष्म और लघु उद्यम श्रेणी के अंतर्गत आता है और इसमें 10 m³ / दिन से कम भूजल निकासी है। जल संसाधन, नदी विकास और गंगा संरक्षण विभाग द्वारा दिनांक 24.09.2020 के SO 3289 (E) के अनुसार, भारत में भूजल निष्कर्षण को विनियमित और नियंत्रित करने के लिए दिशा-निर्देश, 2020 सूक्ष्म और लघु उद्यमों को 10 m³/ दिन से कम भूजल खींचने वाले को छूट दी गई है।

फर्म को NOC लेने से छूट दी गई है। फर्म सभी भूजल निष्कर्षण संरचनाओं पर डिजिटल जल प्रवाह मीटर स्थापित करेगी और लॉगबुक बनाए रखेगी।

यह प्रमाण पत्र सिस्टम जनरेटेड है और आवेदक द्वारा प्रदान की गई जानकारी पर आधारित है। CGWA ने आवेदक द्वारा किए गए दावे का सत्यापन नहीं किया है। आवेदक द्वारा दी गई कोई भी गलत सूचना/उल्लंघन, एसओ 3289(ई) दिनांक 24/09/2020 के अनुसार उसके खिलाफ कानूनी कार्रवाई को आमंत्रित करेगा।

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE



THE CRICKET CLUB OF INDIA LIMITED

CCI/Proj/GT/ 141 / 4837 /2023-24

Date: 29th December, 2023

To,

Dr. N. SURESH KUMAR,

Department of Civil Engineering,

College of Engineering (A),

Osmania University,

Hyderabad – 500 007 (T.S.), India.

Subject : Appointment as a Consultant for Soil Bio Technology (SBT) Sewerage Treatment Plant in the premise of the Cricket Club of India Ltd. Churchgate, Mumbai.

Dear Sir,

This has reference to your letter dated 12th December 2023 expressing interest to act as a Consultant for Soil Bio Technology (SBT) project for the treatment of sewerage in the CCI premise.

We are pleased to inform you that the Club Management has accepted your proposal and placing this 'Letter of Appointment' on you as a Consultant for the Scope of Works and deliverables as stipulated in your above referred letter.

As discussed and decided,

- i) You will be visiting the Club for reconnaissance survey of the premise tentatively on 17th & 18th January 2024,
- ii) You will be provided accommodation at Club's Guest Room during your stay and you will confirm your visit well in advance with date of arrival/departure and time so as to make arrangement to book the room.
- iii) Your Professional Consultancy Fees is Lump Sum **Rs. 2,00,000/-** (Rupees Two Lakhs Only) plus applicable taxes (if any),
- iv) Air Ticket Travelling charges of Economy Class for Hyderabad-Mumbai-Hyderabad will be reimbursed at actuals.
- v) **Payment Terms :** a) Advance Rs. 1,50,000/-
b) Balance Rs. 50,000/- plus Taxes (if any) within 10 days after receipt of Final Report with Design Details, Recommendations, BoQs and Cost Estimate etc. all deliverables for the proposed SBT Project.

Requesting you to send your acceptance of appointment as a "Consultant for Soil Bio Technology (SBT) project" at the earliest so as to release your advance payment.

Thanking you,

Yours Faithfully,

For THE CRICKET CLUB OF INDIA LTD.



SECRETARY

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI
EXECUTION APPLICATION NO. 41 OF 2023
IN
ORIGINAL APPLICATION NO. 94 OF 2021
(EARLIER M.A. NO. 16 OF 2023)

IN THE MATTER OF:

Haider Ali

...Petitioner

Versus

Union of India & Ors.

...Respondents

KNOW ALL to whom these present shall come that We, Cricket Club of India [**Respondent No. 19**], do hereby appoint:-

KUNAL VAJANI **KUNAL MIMANI** **KARTIKEY BHATT** **ABHINAV JAIN**
[MAH/2398/2003] **[D/734-A/2012]** **[R/1378/2017]** **[D/7133/2023]**

Fox & Mandal, Solicitors & Advocates

F&M House, D-394 Defence Colony, New Delhi - 110024

M.: +91 – 9167231100 | E.: filings.newdelhi@foxandmandal.co.in

(hereinafter called the **Advocates**) to be our Advocates in the above noted case and authorized:-

To act, appear and plead in the aforesaid case in this Court/ Tribunal or in any other Court/ Tribunal in which the same may be tried or heard and also in the Appellate Court including the Supreme Court of India and any High Court.

To sign, file, verify and present pleadings, caveats, appeals cross-objections or petitions for execution, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the Power of Attorney on our behalf.

And I/we the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/we undertake that I/we or my/our duly authorised agent would appear in the Court on all hearings and will inform the Advocate for appearance when the case is called.

And I/we, the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once the fee is paid, I/we will not be entitled to the refund of the same in any case whatsoever.

Dated **14th** day of February, 2024

Accepted subject to the terms of fees.

Kunal Vajani
Kunal Mimani
Kartikey Bhatt
Abhinav Jain

Advocate



AKN
 Client



THE CRICKET CLUB OF INDIA LIMITED

EXTRACT OF THE

MINUTES OF THE MEETING OF THE EXECUTIVE COMMITTEE HELD ON SATURDAY, 9th JANUARY, 2010 AT 12.00 NOON

8. APPROVAL FOR AUTHORISING MR. N. K. JHA, SECRETARY TO REPRESENT THE CLUB BEFORE VARIOUS GOVERNMENT/ STATUTORY BODIES AND TO EXECUTE AND SIGN DOCUMENTS/ AGREEMENTS ON BEHALF OF THE CLUB :

"RESOLVED THAT Mr. N. K. Jha , Secretary of the Club be and is hereby authorised to execute, sign, endorse and submit applications, renewal of applications, registration and other forms as prescribed under appropriate laws, letters, documents, instruments, receipts, acknowledgements and other documents for and on behalf of the Club, before any of the State/ Central Government, Municipal Corporation, Other Local Bodies/Authorities, for the above referred purposes and to register the Leave and License Agreements, Lease Agreements, Conducting Agreements and other documents relating to leasing of the Property and do all such work incidental thereto with the appropriate authorities for and on behalf of the Club."

"FURTHER RESOLVED THAT Mr. N. K. Jha, Secretary be and is hereby authorised to accept services of any writ or summons or other legal process and to appear and represent the Club before various authorities including but not limited to the Office of the Sub-Registrar/ Registrar of Assurance or any other Authority for registration of Agreements and for admitting Registrations, in any Courts, Judicial or Quasi Judicial Body or authority including appellate or High Court/ Supreme Court and such relevant authorities for and on behalf of the Club."

"FURTHER RESOLVED THAT Mr. N. K. Jha, Secretary, authorised to receive notices, letters and communications from any of the State/Central authorities for the aforesaid purposes and to give receipts and/ or acknowledgments thereof for and on behalf of the Club."

For THE CRICKET CLUB OF INDIA LTD.




(Authorised Signatory)

CERTIFIED TRUE COPY

Place : Mumbai

Date : 14.02.2024

Friday, February 16, 2024 at 16:45:19 India Standard Time

Subject: Re: E.A. No. 41/2023 | Haider Ali v. Union of India | NGT
Date: Friday, 16 February 2024 at 4:45:13 PM India Standard Time
From: Kartikey Bhatt
To: egov-mowr@nic.in, secy-mowr@nic.in
CC: Kunal Vajani, Kunal Mimani, Abhinav Jain
Attachments: image001.png, image002.png, image003.png, image004.png, image005.png, image006.png, CCI - Haider Ali Reply NGT 16Feb2024.pdf

Dear Sir / Ma'am,

Please ignore the attachment in the earlier email and find attached herewith the filed version of the Reply on behalf of the CCI in the captioned matter.

Regards,

Kartikey Bhatt

Principal Associate

 M.: +91 98288 88860 | E.: kartikey.bhatt@foxandmandal.co.in

FOX & MANDAL
SOLICITORS & ADVOCATES
Estd. 1896

Fox & Mandal House,
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New Delhi – 110 024, India
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From: Kartikey Bhatt <kartikey.bhatt@foxandmandal.co.in>
Date: Friday, 16 February 2024 at 2:40 PM
To: egov-mowr@nic.in <egov-mowr@nic.in>, secy-mowr@nic.in <secy-mowr@nic.in>
Cc: Kunal Vajani <kunal.vajani@foxandmandal.co.in>, Kunal Mimani <kunal.mimani@foxandmandal.co.in>, Abhinav Jain <abhinav.jain@foxandmandal.co.in>
Subject: E.A. No. 41/2023 | Haider Ali v. Union of India

Dear Sir / Ma'am,

We refer to the captioned matter and are concerned for the Respondent No.19 – Cricket Club of India Limited [“CCI”].

Please find attached herewith the Reply to be filed on behalf of CCI in the captioned matter, as and by way of advance service upon you.

Regards,

Kartikey Bhatt

Principal Associate

 M.: +91 98288 88860 | E.: kartikey.bhatt@foxandmandal.co.in

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